

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

Original Application No.298 of 2024

Abhishek Shukla S/O Sri Keshav Prasad Shukla, R/O Village Jarar,
PS-Girwan, Tahsil Naraini, District-Banda.

-----Applicant

Versus

Deepak Singh

-----Respondent

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Dated : 16 May, 2024

Fazal

(SYED MOHD. FAZAL)

Advocate

(Enrollment No.U.P.03881/08)

Office cum residence C-207

GTB Nagar, Kareli,

Allahabad/Prayagraj UP 211016,

Mobile no.9889010500

Deepak Singh
M/s Deepak Singa

Proprietor



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

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REPLY AFFIDAVIT ON BEHALF OF RESPONDENT on updated action report filed by Director General of Mines and Safety in compliance of the order dated 08.02.2024.

I, Deepak Singh, S/o Shri Ram Pal Singh, aged about 36 years, resident of Akbarpur, Banda Road ,Bharatkoop ,Tehsil Karwi, Chitrakoot,U.P. the deponent do hereby solemnly affirm and State on oath as under :-

- 1. That the deponent is the permanent resident of Akbarpur, Banda Road ,Bharatkoop ,Tehsil Karwi, Chitrakoot,U.P.) and Carrying on the business of minerals in the name and style of Deepak Singh and having a leased area of 1.21 hectare for an annual capacity 5600 cubic meters per year at Gata No. 332, Khand No. 3 at Village Bhadhokar Khurd , Tehsil Naraini, District Banda (JP).
2. That the answering respondent has already filed a detailed reply dated 06.02.2024 before this Hon'ble Tribunal in the erstwhile original application which is numbered as 422 of 2023 and is on record, which was segregated by this Hon'ble Tribunal and a new number has been generated as original application no.298 of 2024 (Abhishek Shukla Vs. Athary Construction Company).
3. That the answering respondent after the grant of letter of intent has applied for grant of environmental clearance by the State Level Impact Assessment Authority (SEIAA), which was granted on 27.04.2019 after compliance of the mandatory provision for public hearing in which neither the complainant nor anybody has



Signature of M/s Deepak Singh, Proprietor

complained regarding the allegations as leveled under the letter petition dated 12.03.2023. A true copy of the environmental clearance dated 27.04.2019 is being filed annexed herewith as **Annexure No.1** to this affidavit.

4. That it is also worthwhile to mention herein that the answering respondent has also been provided with a approved mining plan dated 29.07.2019 as per the mandatory legal requirement and after which only, the mining lease deed dated 25.11.2020 has been executed. The approved mining plan itself provides for use one excavator and two trippers. A true copy of the approved mining plan is being annexed herewith and marked as **Annexure No. 2** to this affidavit.
5. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Court Hon'ble Tribunal vide order dated 01.08.2023 no human habitation as well as any religious place is situated near the leased area of the answering respondent.
6. That it is worthwhile to mention herein that as per the fact finding report dated 08.09.2023 submitted by Joint committee in compliance of direction issued by this Hon'ble Court Hon'ble Tribunal vide order dated 01.08.2023 no stone pieces were found in agricultural field and human habitant and no wildlife was found near the leased area of the answering respondent.
7. That it is relevant to submit herein that the lease deed of the answering respondent has been given under U.P. Minor Mineral Concession Rules, 1963 which has been superseded by the Uttar Pradesh Minor Minerals Concession Rules, 2021 which have been framed under the powers conferred under 15(1) of the Mines and Minerals Regulations and Development Act, 1957.
8. That it is relevant to submit herein that the mining lease of the answering respondent is a Minor Mineral which is governed by the provisions of the Mines and Mineral Regulation and Development Act, 1957 read with the U.P. Minor Mineral



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Concession Rules, 1963 subsequently superseded by the U.P. Minor Mineral Concession Rules, 2021.

9. That Rule 42(e) of the U.P. Minor Mineral Concession Rules, 2021 provides for and is enumerated below:-

(e) no mining operation shall be carried on at or to any point within a distance 50 metres from any railway line except with the previous written permission of the Railway Administration concern. or from any reservoir, canal or other public works, such as public roads and buildings or inhabited site except with the previous written permission of the District Officer or any other officer authorised by the State Government in this behalf and otherwise than in accordance with such instructions and conditions either general or special, which may be attached to such permission. The said distance of 50 metres shall be measured in case of railway, reservoir, canal or road horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be, and in case of a building horizontally from plinth thereof: Provided that the distance in the case of a village road shall be 10 metres from the outer edge of the cutting; and

Explanation: For the purpose of this sub-rule, the expression 'public road' shall mean a road which has been constructed after being artificially surfaced as distinct from a track resulting from repeated use, and 'village road' will include any track shown in the revenue record as village road;

10. That as per Rule 42(e) of U.P. Minor Mineral Concession Rules, 2021 there is a restriction within 50 meters of any human habitation and as per the fact finding report dated 08.09.2023 as well as the latest action report dated 14.03.2024 submitted by the Director General of Mines and Safety in compliance to the order dated 08.02.2024 no human habitation or any human being was found residing within 50 meters.
11. That the answering respondent is also having a no objection certificate from the U.P. State Pollution Board.
12. That the answering respondent is also having a Director General of Mines and Safety permission dated 23.10.2023, it is also worthwhile to mention here that the applicant is not using any deep hole blasting with 4 inch holes and further no heavy earth moving machinery (HEMM) was being used for mining operations before the grant of HEMM permission dated 24.03.2024. A true copy of the DGMS Permission dated 23.10.23 is being filed herewith and marked as **Annexure No.3** to this affidavit.



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13. That further as per the report dated 14.03.2023, in paragraph no.4 of the said report, provision requiring permissions of DGMS for conducting blasting in mines:-

Permissions for conducting blasting in mines are required to be obtained from DGMS under the MMR 1961 in the following special circumstances:

(i) Permission for conducting deep hole blasting (blasting with holes more than 3 m in depth), as required under Regulation 106(2)(b) of the MMR 1961;

(ii) Permission for using explosives in non-cartridge form or for using more than one type of explosives (other than fuse or detonator) in the same hole (for example use of ANFO, SMS, SME along with cast booster), as required under Regulation 155(1) and 162(5) of the MMR 1961; and

(iii) Permission for blasting within danger zone of 300 m from any permanent building or structure of permanent nature, not belonging to the owner of the mine, by using more than 2 kg of aggregate maximum explosive charge in all holes fired at one time or more than 2 kg of maximum explosive charge in each hole where blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, as required under Regulation 164(1B). However, if the shortest distance from the place of firing to any part of such building or structure is less than 50 metres, prior permission for blasting is required to be obtained under Regulation 164(1B) of the MMR 1961 irrespective of the amount of the charge used.

For blasting in mine under circumstances other than the above, no permission is required to be obtained from DGMS under the MMR 1961 and the blasting may be carried out in the mine by observing the precautions as prescribed under the provisions of Regulations 153-170 and other provisions of the MMR 1961.

In response to the above legal mandate, the answering respondent is not using any of the blasting techniques as mentioned in the sub-para I, II & III and further the answering respondent is only using the 1 inch hole blasting since the grant of DGMS permission dated 23.10.2023 which is permissible and before the grant of DGMS permission dated 23.10.2023 the answering respondent was using manual hand broking technique for mining operations.

14. That further the answering respondent has been granted permission for deployment of heavy earth moving machinery (HEMM) without deep hole drilling and blasting by way of permission dated 24.03.2024 as such the answering respondent as on date is having permission for use of heavy earth moving



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machinery (HEMM). A true copy of the permission dated 24.03.2024 is being filed annexed herewith as **Annexure No.4** to this affidavit.

15. That it is worthwhile to mention herein that in compliance of the order passed by this Hon'ble Court dated 08.02.2024 and updated action report was filed by the Director General of Mines and Safety dated 14.03.2024, wherein the following remarks have been made which has been categorically replied:-

Remarks	Reply by the answering respondent
1- The side of the opencast on west side was not properly benched, sloped and secured by the previous lease holder to prevent dangers due to fall of sides. The height of bench on west side was found about 35m, which is more than the stipulated bench height of 6m.	It is categorically replied that the answering respondent is taking the best possible scientific and mechanical techniques and to reduce any human danger the answering respondent is committed and further the benches which are not properly made, it is categorically replied that the same were the left overs of the earlier mining operations done by the erstwhile lease holders. The answering respondent assures that the mining operations will be done in the best of techniques and is always open to adopt the best preventive measures in mining operation and will always adhere to the suggestions and directions by the authorities.
2- Impressions were observed that the mine was being worked with use of Heavy Earth Moving Machineries (excavators and tippers) without obtaining permission from this Directorate. No HEMM shall be used in the mine without obtaining permission from this Directorate..	It is worthwhile to mention here that no heavy earth moving machines were used by the answering respondent and further the impressions on the rocky surfaces of heavy earth moving machines may be of the earlier lease holders, but the answering respondent has not used any HEMM nor the same has ever been found working in any of the fact finding reports till date. Mostly the answering respondent uses tractors to ferry minerals to the nearest crusher units for which no heavy earth moving machine HEMM is required.
3- Excavation was found extended within 7.5m of the lease boundary of the mine on north and south of the mine. All such excavations shall be immediately stopped.	The answering respondent assures that all the mining operations are within the leased area.
4- The approaches to the toe of the west side high bench was not adequately fenced to prevent inadvertent entry of any person or machinery to avoid dangers due to fall of sides.	The answering respondent assures that this condition will be looked into and will be complied.
5. Hutments and houses not belonging to the owner of the mine were found existed at about 130m,	It is worthwhile to mention herein that no human habitant or human habitants are there within the leased area of the answering respondent and in none of the action reports filed by the State



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<p>100m, 280m and 240m away from the north, east, south and north-west boundaries of the mine respectively within the blasting danger zone of 300m. A temple was found existed at about 170m away from the south boundary of the mine. A 11 KV HT power transmission line was existed at about 185m away from the west boundary of the mine.</p>	<p>authorities has anyone came forward to claim for any human habitat.</p> <p>The lease of the respondent is governed by the U.P. Minor Minerals Concession Rules, 2021 wherein as per rule 42(e) there is no human habitant within 50 meters of the leased area.</p>
<p>6- Persons employed in the mine were not undergone initial or periodical medical examination.</p>	<p>The answering respondent has prepared a list of workmen who require the initial/periodical medical examination and soon those workmen will be medically examined by a qualified doctor or in a hospital.</p>
<p>7- Persons employed in the mine were not imparted vocational training.</p>	<p>That as a small mining firm, we are currently in the process of arranging vocational training for our workmen. Once we have identified a suitable centre, we will promptly arrange for the vocational training of our workmen. Ensuring the safety and well-being of our employees is a top priority for us, and we are committed to providing them with the necessary training to excel in their roles.</p>

16. That the answering respondent is ready to undertake any suggestion or remedial steps as and when suggested by this Hon'ble Tribunal or the Director General of Mines and Safety or the U.P. Pollution Control Board or the respondents State authority.

VERIFICATION:

I, the above named deponent do verify that the content of my above affidavit are true to the best of knowledge and belief and there is nothing concealed therefrom.

Verified at Banda on this 16 day of May , 2024.

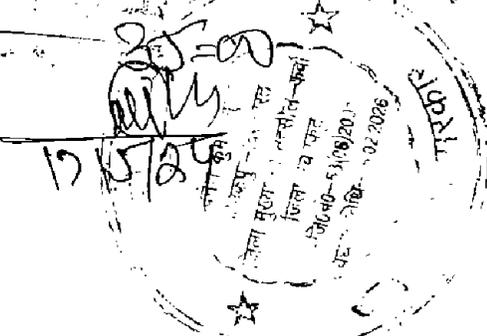
Affidavit

Deepak Singh s/o Shri Rampal Singh
Charpur Banda Road Bahadurpur

Deponent
M/s Deepak Singh
Proprietor

QA Adva
Karnet Adva

17/5/24



Directorate of Environment, U.P.

Vineet Khand-1, Gouth Nagar, Lucknow-226 016

Phone : 91-522-2300 541. Fax: 91-522-2300 540

E-mail: deeupiko@yahoo.com

Website: www.seaup.gov

To,

Shri Deepak Singh,
S/o Shri Ram Pal Singh,
R/o Akbarpur Banda Road,
Bharatkoop, Tehsil- Karwi,
District- Chitrakoot, U.P.

Ref. No. /Parya/SEAC/5028/2019

Date: 27 November, 2019

Sub: Terms of Reference for Granite (Khand, Gitti & Boulder) at Gata No.-332, Khand No.-03, Village-Badokhar Khurd, Tehsil-Naraini, District-Banda, U.P., (Leased Area -0.56 ha.).

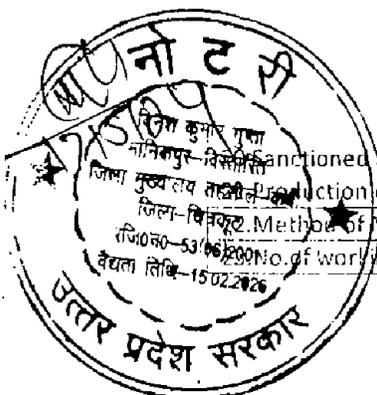
Dear Sir,

Please refer to your application/letter dated 02-09-2019 & 20-09-2019 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 26-09-2019 and SEIAA in its meeting dated 08/11/2019.

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Granite (Khand, Gitti & Boulder) at Gata No.-332, Khand No.-03, Village-Badokhar Khurd, Tehsil-Naraini, District-Banda, U.P., (Leased Area -0.56 ha.).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/42081/2019														
2. File No. allotted by SEIAA,UP	5028														
3. Name of Proponent	Shri Deepak Singh S/o Shri Ram Pal Singh														
4. Full correspondence address of proponent and mobile no.	R/o- Akbarpur Banda Road, Bharatkoop, Teh.- Karwi, District- Chitrakoot, U.P.														
5. Name of Project	Granite (Khand, Gitti & Boulder) Mining Project														
6. Project location (Plot/ Khasra /Gata No.)	Gata No.- 332 (Khand No.- 03)														
7. Name of Village	Badokhar Khurd														
8. Tehsil	Naraini														
9. District	Banda														
10. Name of Minor Mineral	Granite (Khand, Gitti & Boulder)														
11. Sanctioned Lease Area (in Ha.)	0.56 ha.														
12. Mineable Area (in Ha.)	0.56 ha.														
13. Zero level mRL	Not Applicable														
14. Max. & Min mrl within lease area	168.0 mRL- 147.0 mRL														
15. Pillar Coordinates (Verified by DMO)	25° 19' 42.60"N to 25° 19' 45.71"N 80° 22' 31.69"E to 80° 22' 36.76"E														
16. Total Geological Reserves	3,55,428 m ³														
17. Total Mineable Reserves	45,752 m ³														
18. Total Proposed Production (in five year)	28,000 m ³														
19. Proposed Production for 5 years	<table border="1"> <thead> <tr> <th>Year</th> <th>Production</th> </tr> </thead> <tbody> <tr> <td>1st</td> <td>5,600 m³</td> </tr> <tr> <td>2nd</td> <td>5,600 m³</td> </tr> <tr> <td>3rd</td> <td>5,600 m³</td> </tr> <tr> <td>4th</td> <td>5,600 m³</td> </tr> <tr> <td>5th</td> <td>5,600 m³</td> </tr> <tr> <td>Total</td> <td>28,000 m³</td> </tr> </tbody> </table>	Year	Production	1 st	5,600 m ³	2 nd	5,600 m ³	3 rd	5,600 m ³	4 th	5,600 m ³	5 th	5,600 m ³	Total	28,000 m ³
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2 nd	5,600 m ³														
3 rd	5,600 m ³														
4 th	5,600 m ³														
5 th	5,600 m ³														
Total	28,000 m ³														
Sanctioned Period of Mine lease	20 Years														
Production of mine/day	18.67 m ³														
Method of Mining	Open cast Semi Mechanized														
No. of working days	300 days														



(Signature)
M/s Deepak Singh

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24. Working hours/day	8 Hours/Day												
25. No. Of workers	26												
26. No. Of vehicle movement /day	2												
27. Type of Land	Govt. land Non- Agricultural												
28. Ultimate Depth of Mining	6 Meter												
29. Nearest metalled road from site	0.25 km												
30. Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>0.26</td> </tr> <tr> <td>Suppression of dust</td> <td>1.50</td> </tr> <tr> <td>Plantation</td> <td>0.29</td> </tr> <tr> <td>Others(if any)</td> <td>-----</td> </tr> <tr> <td>Total</td> <td>2.05</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking	0.26	Suppression of dust	1.50	Plantation	0.29	Others(if any)	-----	Total	2.05
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Drinking	0.26												
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Total	2.05												
31. Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NA&ET/EIA/1821/RA0120 Validity- May 01, 2021												
32. Any litigation pending against the project or land in any court	No												
33. Details of 500 m Cluster Map & certificate Verified by Mining Officer	Letter Sanctioned from DMO, Banda vide Letter No. 1017/Khanij-30, Banda, Dated 15 th June, 2019												
34. Details of Lease Area in approved DSR	Correction Letter Sanctioned from DMO, Banda vide Letter No. 1374/Khanij-30, Banda, Dated 13 th August, 2019 Page No.- 01, S.No - 7												
35. Proposed CER cost	1.10 Lakh												
36. Proposed EMP cost	7.40 Lakh												
37. Length and breadth of Haul Road.	Length- 0.25 Km, Width- more than 6.0 m												
38. No. of Trees to be Planted	71												

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/03/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna
- There is no litigation pending in any court regarding this project
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

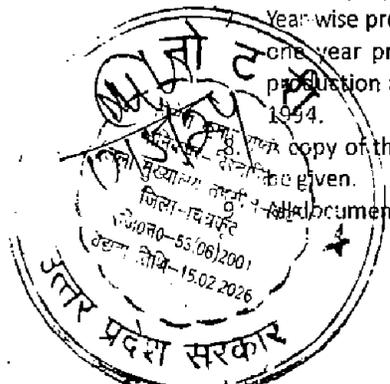
The committee discussed the matter and recommended to issue following terms of reference (TOR) for the preparation of EIA.

- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- Copy of all the analysis reports signed by analyst approved by NABI or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- MOU signed between the project proponent and the consultant should be submitted.
- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- Project proponent should bring KML file at the time of EIA presentation.

Year wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.

copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.

All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in

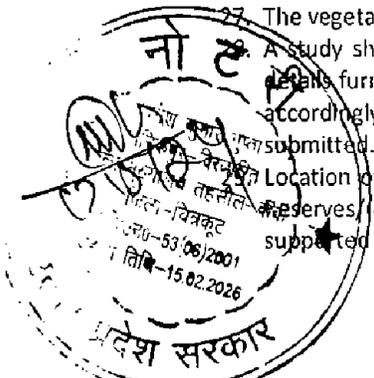


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terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.

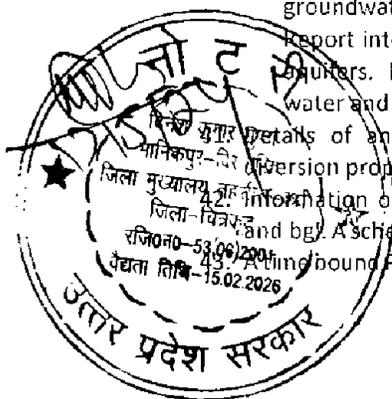
10. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
11. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
12. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
13. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
14. Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
15. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
16. Certificate from Mining Officer that there is no other mining area exit within 500 m periphery.
17. CER cost to be calculated for individual lease.
18. An intimation regarding conducting the monitoring to be sent to concerned District Magistrate/State Pollution Control Board office/SEIAA.
19. The lab conducting the analysis should be authenticated and registered.
20. Public hearing to be conducted as per EIA Notification, 2006.
21. A copy of document in support of fact that the proponent is the rightful lessee of the mine should be given.
22. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
23. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
24. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
25. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
26. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
27. The vegetation in the RF / PF areas in the study area, with necessary details, should be given. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
28. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves (existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be

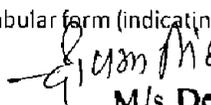


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- applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
30. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
 31. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
 32. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
 33. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
 34. One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
 35. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
 36. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
 37. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
 38. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
 39. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
 40. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out. Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSI and bgl. A schematic diagram may also be provided for the same.
- A Mining bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear



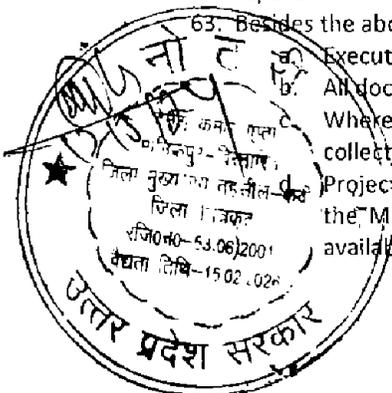

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 M/s Deepak Singh

and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

44. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
45. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
46. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
47. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
48. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
49. Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
50. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
51. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
52. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
53. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
54. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
55. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
56. The company must have a system of reporting of non-compliance/violations of environmental norms to the Board of Directors of the company and/ or shareholders or stakeholders at large. This reporting mechanism should be detailed EIA reports.
57. Consultant should bring raw data at the time of presentation.
58. In surface water quality aquatic study of phytoplankton and zooplankton.
59. The baseline data should be signed by NABL/MoEF&CC accredited analyst.
60. The meteorological data should be site specific.
61. Details of Kachcha haul road to be made motorable. Plan should be submitted.
62. Details of the infrastructure facilities to be provided for the mine workers should be included in the EIA report.

63. Besides the above, the below mentioned general points are also to be followed:-

- a. Executive Summary of the EIA/EMP Report
- b. All documents to be properly referenced with index and continuous page numbering.
- c. Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
- d. Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.



Deepak Singh
Page 5 of 6
M/s Deepak Singh

Proprietor

- e. Where the documents provided are in a language other than English, an English translation should be provided.
- f. The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g. While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h. Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i. As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j. The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.

(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

No...../Parya/SEAC/5028/2019 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Banda.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

M/s Deepak Singh
Proprietor



संयुक्त सीमांकन आख्या

जिलाधिकारी महोदय बांदा के आदेश सं०-2830/खनिज-30, बांदा दिनांक 09.11.2020 के अनुपालन में आज दिनांक 10.11.2020 को जनपद बांदा की तहसील नरैनी स्थित ग्राम-बड़ोखर खुर्द के गाटा सं०-332 (खण्ड संख्या-03) रकबा 0.56 हे० क्षेत्र में श्री दीपक सिंह पुत्र श्री रामपाल सिंह निवासी-अकबरपुर बांदा रोड, भरतकूप, तहसील कर्वी, जिला चित्रकूट के पक्ष में स्वीकृत गिट्टी/पत्थर के खनन पट्टा क्षेत्र का सीमांकन पट्टाधारक/प्रतिनिधि श्री दीपक सिंह की उपस्थिति में किया गया। सीमांकन क्षेत्र A B C D A क्षेत्रफल 0.56 हे० क्षेत्र के सभी सीमा बिन्दुओं को चिन्हित कर पट्टाधारक/प्रतिनिधि को बता दिया गया है तथा यह भी निर्देशित किया गया है कि बताये गये सीमा बिन्दुओं पर स्थायी व मजबूत सीमा स्तम्भ बनाकर 03(तीन) दिन के अन्दर क्वैरी कार्यालय बांदा को सूचित करें। उक्त सीमांकन कार्य से पट्टाधारक/प्रतिनिधि द्वारा संतुष्टि व सहमति की दशा में सीमांकन आख्या पर हस्ताक्षर किया गया है।

मौके पर सीमांकित सीमास्तम्भों का GPS निर्देशांक लिया गया है, जिसका विवरण निम्नवत है :-

बिन्दु	अक्षांश (Latitude)	देशांतर (Longitude)
A	25° 19' 45.85" N	80° 22' 34.67" E
B	25° 19' 44.38" N	80° 22' 35.81" E
C	25° 19' 42.73" N	80° 22' 31.49" E
D	25° 19' 43.70" N	80° 22' 30.77" E

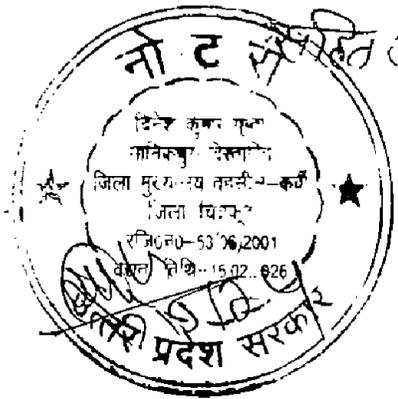
चौहद्दी-

- उत्तर-- स्वीकृत क्षेत्र सीमा बाद कच्ची सड़क
- दक्षिण-- स्वीकृत क्षेत्र सीमा बाद खण्ड सं०-01 व 02
- पूर्व-- स्वीकृत क्षेत्र सीमा बाद खण्ड सं०-01
- पश्चिम-- स्वीकृत क्षेत्र सीमा बाद खण्ड सं०-02

हस्ताक्षर पट्टाधारक/प्रतिनिधि

दिनांक :- दीपक सिंह

महोदय -- : पैमाइश के समय 19-11-20 को खोज सिवियर महोदय बांदा के साथ मौजा बड़ोखर खुर्द में भूआमलेखों पर चर्चा उपस्थित रहान सहयोग किया / दीपक सिंह 19-11-20



अज्ञेय कुमार
 क्षेत्र- पैमाइश खुर्द
 M/s Deepak Singh
 दीपक सिंह
 Proprietor

**MINING PLAN
WITH
PROGRESSIVE MINE CLOSURE PLAN**

(Submitted Under Rule(s) 34 of U.P. Minor Mineral Concession Rule 1963)

OF

BUILDING STONE, GITTI, BOULDER MINE

IN

VILLAGE- BADOKHAR KHURD, GATA No.-332 (KHAND NO. 03)

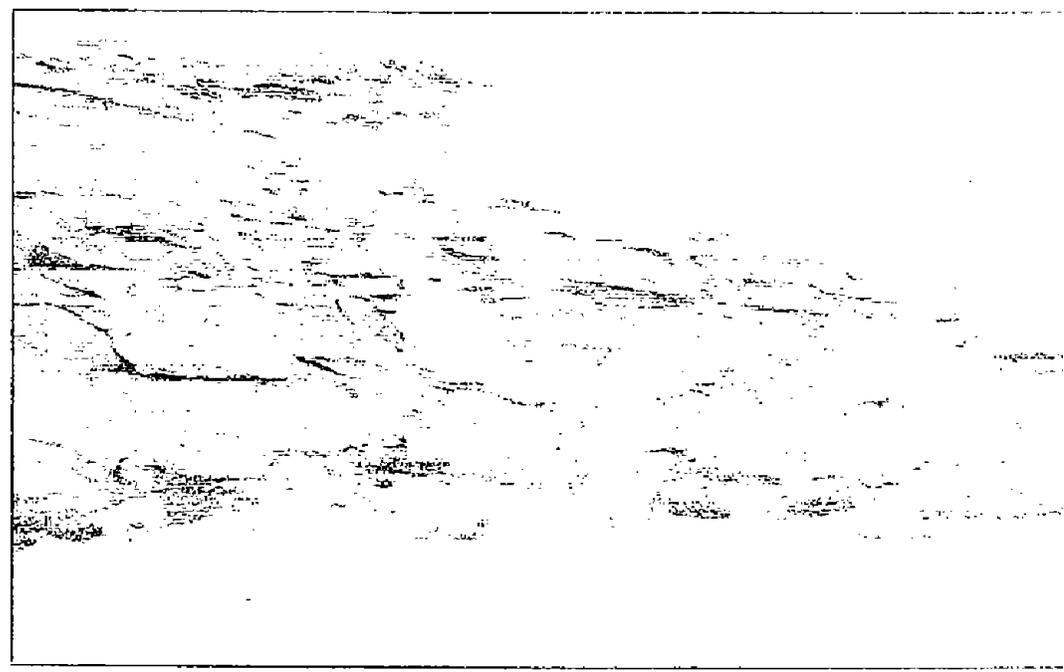
TEHSIL- NARAINI,

DISTRICT- BANDA, STATE-UTTAR PRADESH

LEASE AREA- 0.56 Hact. (FOREST -NIL Hect, NON-FOREST- 0.56 Hact.)

Vide Govt. order no. 3236/ 86-2017, dated- 12.12. 2017

LEASE PERIOD - TEN YEARS, (After Execution of Deed) PLAN PERIOD - FIVE YEARS



APPLICANT/ LESSEE

SH.DEEPAK SINGH S/O SH. RAM PAI SINGH

R/o - Akbarpur Banda Road, Bharatnagar, Tehsil Karwi, Distt. Chitrakoot,

(U.P.)210202 with / condition with letter

PREPARED BY:

INDRA SINGH

RQP/UPDGM/011/2019

Mobile No. 91-9475022195

Directorate of Geology, U.P.
No. 658 /MP/16 dated 22/02/19



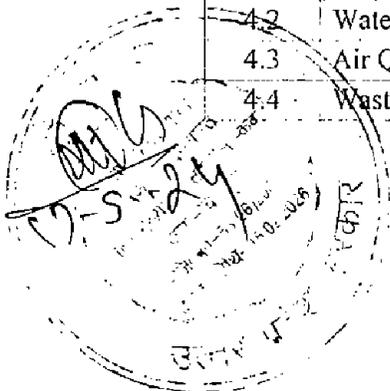
Signature
M/s Deepak Singh
Proprietor

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INDRA SINGH
 ROP/UPDGM/01
 18
 M/s Deepak Singh
 Proprietor

INTRODUCTION

Applicant SH.DEEPAK SINGH S/O SH.RAM PAL SINGH, R/o Akbarpur Banda Road, Bharatkoop, Teh.- Karwi, Distt.- Chitrakoot, (U.P.), has been granted the consent from the office of District Magistrate Banda (Mining Section) vide letter no. 817/khanij-30, Banda. dated 8 June 2019 for an area of 0.56 Ha. for the extraction of 5600 cum minor mineral Building stone Khanda, Gitti Boulders in Village-Badokhar Khurd, Khasra No.- 332 (Khand-03), Tehsil- Naraini, District-Banda, U.P. for a period of Ten years (Annexure -1&2)

Lease deed of the said area shall be executed after approval of Mining Plan & grant of Environment Clearance Certificate from SEIAA, Lucknow.

The mining plan is being submitted under U.P. minor mineral (concession) Rules1963.

The history of applied area grant, ownership etc. is as below:

S. No.	Particular	Details
1.	Letter no/date of lease execution & lease period	Consent letter from the office of District Magistrate Banda (Mining Section) vide letter no.vide letter no. 817/khanij-30, Banda, dated 8 June 2019 for a period of Ten years (Annexure -1)
2.	Date of first opening	Yet to open, after the execution of lease deed.
3.	Letter no/date of first mining proposal & lapse period	Mining plan with Progressive Mine Closure Plan is being submitted first time; hence there is no lapse period.
4.	Status of Environmental clearance	As per Notification dated 14.09.2006 & 22.12.2018 of MoEF, applicant will submit the application to SEIAA UP, for environment clearance after approval of Mining Plan

SH. DEEPAK SINGH
RQP/140-98/2019
M/s Deepak Singh

Proprietor



1.0 GENERAL:

A) NAME OF THE LESSEE WITH COMPLETE ADDRESS:

SH.DEEPAK SINGH S/O SH.RAM PAL SINGH

R/o- Akbarpur Banda Road, Bharatkoop, Teh.- Karwi, Distt.- Chitrakoot, (U.P.)

B) STATUS OF LESSEE: Private Individual.

C) MINERAL WHICH ARE OCCURRING IN THE AREA &

WHICH LESSEE INTENDS TO MINE: Building stone, Khanda ,gitti, boulders.

D) Period for which the mining lease is granted: Letter of Intent (LOI) for Ten years granted from the office of District Magistrate Banda (Mining Section) vide letter no.817/khanij-30, Banda, dated 8 June 2019 (Annexure -1)

E) Name of R.Q.P. preparing the Mining Plan: Under clause (b) of sub section 2of section 5 rule 15 of Mineral Conservation & Concession Rues 2016

Mr. Indra Singh

9-B/205 Vrindavan Yojana,

Rai Barely Road Lucknow-226025

Mobile No. 9415022193

Email: singhindra66@gmail.com

RQP/UPDGM/011/2019 (Annexure No. 3).

F) Name of prospecting agency:

The lease area is prospected in detail by lessee with guidance of R.Q.P Shri Indra Singh

The address of Shri Indra Singh is as below:

9-B/205 Vrindavan Yojana,

Rai Barely Road Lucknow-226025

Mobile No. 9415022193

G) Reference no & date of grant/communication received from the State Govt.

Letter of Intent (LOI) for Ten years granted from the office of District Magistrate Banda

(Mining Section) vide letter no. 817/khanij-30, Banda, dated 8 June 2019

(Annexure -1)

Handwritten signature
DEEPAK SINGH
RQP/UPDGM/011/2019
M/s Deepak Singh

Proprietor



2.0 LOCATION AND ACCESSIBILITY:

(a) **Details of area (with location map):** Lease area is connected by Banda - Naraini State Highway by metalled road. Paigamberpur is 18 Km then south - west turn after crossing canal for 2.0Km & 250m unmetalled road leads to the area . The lease area is about 21 Km. from Banda. Naraini is about 10 kms away from the area by metalled road. Nearest railway station Khurand is 20 Km. (Plate No.1 &2).

District and State: Banda, Uttar Pradesh

Village: Badokhar Khurd

Khasra No. 332 (khand-03)

Lease Area (Hact.): 0.56Hact.

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) The land is owned by State Govt. & State Govt. has given their consent for the exploitation of Building stone(Gitii. boulders, ballast, Khandas & morram) . The lease area is free from forest land.

Ownership/Occupancy:

Existence of public road / railway line, if any nearby and approximate distance: Lease area is connected by Banda - Naraini State Highway by metalled road. Paigamberpur is 18 Km then south - west turn after crossing canal for 2.0Km & 250m unmetalled road leads to the area . The lease area is about 21 Km. from Banda. Naraini is about 10 kms away from the area by metalled road. Nearest railway station Khurand is 20 Km. (Plate No.1 &2).

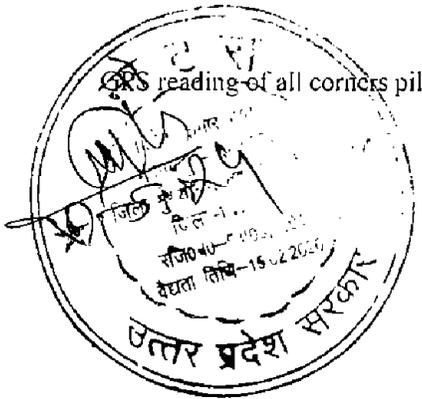
Toposheet No. with latitude and longitude: Topo Sheet No is 63C/07. (Plate No . 2)

The boundary pillars have been erected at the corners of lease area. The GPS reading of all corner pillars are given below:

Table No.1

Pillar No	N	E
A	25° 19'- 44.45"	80° 22'- 36.76"
B	25° 19'- 42.60"	80° 22'- 32.61"
C	25° 19'- 43.47"	80° 22'- 31.69"
D	25° 19'- 45.71"	80° 22'- 35.17"

GPS reading of all corners pillars is shown in Plate No. 3.



INDRA SINGH
 30/01/2019
 M/s Deepak Singh

Proprietor

Land use Pattern(Forest agricultural,
Barren)

The area exhibits stony, isolated hillock topography. It falls under barren land. The existing land use pattern is tabulated as below

Table No.2

Sr. No.	Land use	Agriculture land (Hact.)	Forest Land (Hact.)	Barren land (Hact.)	Grazing Land (Hact.)
1	Mining pits Quarry	-	-	0.12	-
2	Approach Road	-	-	0.03	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	0.41	-
	Total	-	-	0.56	-

- b) Attach a general location map and vicinity map showing area boundaries and existing proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should shown on an accurate sketch map on a scale of 1:50000; Location map attached showing lease (**Plate No. 1**)

INFRASTRUCTURAL – FACILITIES:**i) Roads:**

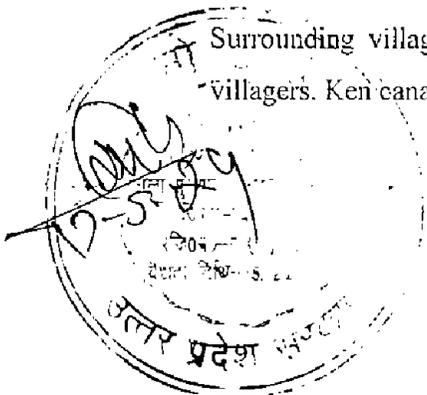
Lease area is connected by Banda - Naraini State Highway by metalled road. Paigamberpur is 18 Km then south –west turn after crossing canal for 2.0Km & 250m un- metalled road leads to the area . The lease area is about 21 Km. from Banda. Naraini is about 10 kms away from the area by metalled road. Nearest railway station Khurand is 20 Km. (**Plate No.1 &2**).

ii) Power:

Badokhar Khurd & village Pangara is already receiving electric power. About 98% villages in 5 Km. buffer zone are electrified.

iii) Water:

Surrounding villages have numbers of wells & bores, which provide drinking water to villagers. Ken canal serve the water demand for irrigation in the region.



INDRA SINGH
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iv) **Transport:**

Regular bus services & local jeeps are available from Banda to Naraini . Lease area is connected by Banda - Naraini State Highway by metalled road. Paigamberpur is 18 Km then south -west turn after crossing canal for 2.0Km & 250m un- metalled road leads to the area . The lease area is about 21 Km. from Banda. Naraini is about 10 kms away from the area by metalled road. Nearest railway station Khurand is 20 Km. (Plate No.1 &2).

v) **Land Use:**

The lease area forms moderate to high slopes stony topography of isolated small hills which is waste land. However, on plain land cultivation is practiced. This cultivation is rain fed and other source of irrigation is canal/ tube wells available in the area.

vi) **Places of Tourist Interest:** Karvi, Bharatkoop & Kamtanath temple are holy places of worship with tourist interest.

vii) **Health Facilities:** Primary health centre (PHC) in Badokhar Khurd, Medical shops and private clinics are available at Naraini & Govt. Hospital is in Banda, which is about 18 km from the area.

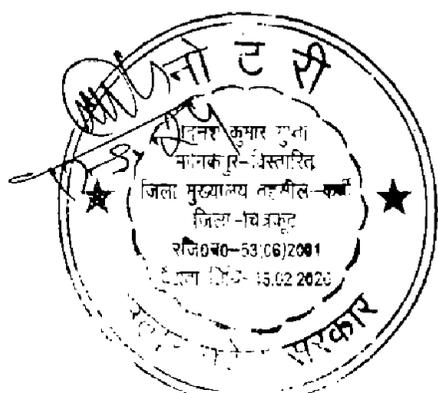
viii) **Education facilities:** Education facilities up to high school & intermediate are available in Badokhar Khurd. For higher education students goes to Banda, Karvi & Allahabad .

ix) **Dak Bunglow:** The nearest PWD Dak Bunglow is situated in Banda

x) **Rail head:** The nearest railway station is at Khurhand which is about 20 km from the lease area .

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3.0 GEOLOGY AND EXPLORATION:

- a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

PHYSIOGRAPHY:

The 5.0 Km. buffer zone of the area lies in Survey of India's Topo sheet No. 63 C/07. The conspicuous feature of topography of the area is elliptically isolated hills with gentler to sudden steep slope. The area is dominated by boulders and in situ outcrops of Bundelkhand granite. The general slope of lease area is from South-west to North-east directions. No seasonal perennial drainage exists within the lease area, however, Ken Nadi flows 4.5 Km. away in west direction. There are several canals drawn from Ken river within the 5Km periphery. The physiography of lease area is shown in key Plan (Plate No. 2).

Due to past mining one pit of 40m X30m X 5m deep is developed. The highest points in the leasehold is 168mRL in south-west near pillar "B" while lowest 147 mRL in North-east at pillar, "A". The topography of lease area is shown in Plate No. 3. The general slope of lease area is from South-west to North-east directions

REGIONAL GEOLOGY:

Stratigraphy in Chitrakoot after S. Kumar 1976

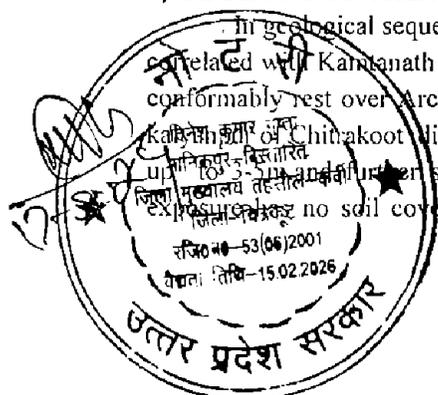
The general succession of the area is as follows:

Semri Series	Chitrakoot Region	Sone velly Region
	Trihan Lime stone	Rohatas Stage
	Gluconitic Sand Stone	Khenjua Stage
		Porcellinite Stage
	Pellite Lime Stone	Basal Stage
	Grey sand Stone	
-----UNCONFORMITY-----		
ARCHEANS		
GRANITE WITH XENOLITHS OF AMPHIBOLITES		

General succession after S.N. Singh & O.P Paul			
Upper vindhyan	Kaimur Series	Upper Kaimur	Sand stone
		Lower kaimur	Vijaygarh shale, Upper Quartzite
			Quartzite & Shale
Lower Vindhyan	Semri Series	Chitrakoot Formation	Trihan Lime stone Members
			Muradpur Members
			gluconitic Sand Stone
			Kamtanath Members

b) GEOLOGY OF THE AREA:

In geological sequence the granitic exposures of village Jarar, Badokhar Khurd & around Naraini, is correlated with Kamtanath formation of Chitrakoot formation of Bundelkhand Group of rocks which is unconformably rest over Archeans formation and well exposed around Kamtanath hills, Bharatkoop & Rauli. In Chitrakoot district in U.P under thin layer of semi-weathered granite with morram and boulders. In isolated hilly areas, solid compact granite exposures persist in deep. The granite in isolated hilly areas has no soil cover except 1m thick semi-weathered granite cover over the main exposure. The



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granite exposure in running pits trending NW-SE are of dark grey in colour, coarse to medium grained showing porphyritic texture. The following joint sets have been measure in granite.

Joints	Direction	Degree
J1	135 N	80
J2	60 N	85
J3	300N	85

c) **DETAILS OF EXPLORATION:**

a) **Already carried out in the area:**

Due to past mining one pit of 40m X30m X 5m deep is developed. The location of pits is shown in Plate No. 3.

b) **Proposed to be carried out:**

In future the area shall be explored with one bore hole to ascertain the grade & depth persistency of granite khanda, gitti, boulders. The year wise future exploration programmed is as below in table -3

TABLE NO.3

Year	Bore hole	Angle & Depth	Location
I	B-1	Vertical 25m	At the intersection of local coordinates N 18& E 22
II	B-2	Vertical 25m	At the intersection of local coordinates N 89 & E 100

The position of proposed bore hole is shown in **Plate No. 3.**

RESERVE ESTIMATION

Basis of estimation of reserves:

- The bulk density of Building stone (Khanda, gitti, boulder) has been taken 2.7 in view of the past mining experience.
- The geological reserves have been computed through cross sectional area method.
- The area of each section is multiplied by the strike influence to get the volume. The strike influence of the sections are 24m
- On the basis of the depth of adjoining area pits all the quantities of Building stone (Khanda, gitti, boulder) up to depth of 120 mRL from surface in which 0.5m top layer over the granite body of morram has been considered under proved category. As the depth of the pit increases the thickness of morram decreased accordingly.

Surface plan & Geological Plan of the area is shown in **Plate No. 3.** and Geological sections depicted in **Plate No. 4.** The category-wise reserves are given in **Table No. 4.**



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Table No. 04. (i)	
CATEGORY	MINERAL RESERVE (m ³)
111	170352
122	10908
Total	181260

Categorization of Reserves:

Proved Reserves: (111)

The bottom of quarry of the region has reach up to 3.0m. & granite stone is exposed & persists in depth.

Out crops of granite exists from top to bottom, On the basis of the depth of adjoining area pits, all the quantities of Sand stone up to depth of 120mRL from surface has been considered under proved category.

Probable Reserves: (122)

All the quantities of Granite occurring up to 5m below the proved layer has been considered as probable reserves.

Feasibility Mineral Resources (211): Reserved blocked in barrier ultimate pit limit under proved reserves has been considered as 211.

The demonstrated reserves of proved of categories were estimated through benches drawn on the geological sections. The benches were drawn from the ultimate pit limit. The area of each bench level drawn in each section line has been calculated and this area is multiplied by the strike influence to get the volume. The volume is multiplied by the bulk density to get the tonnage.

Table No. 05
Summary of Reserves:

Classification	Code	Quantity (m ³) Recoverable	Grade
A) Mineral Reserves			
1) Proved Mineral Reserves	111	170352	Khanda, Gitti, Boulder
2) Probable Mineral Reserves	122	10908	Khanda, Gitti, Boulder
B) Remaining Resources			
1) Feasibility Mineral Resources	211	140616	Khanda, Gitti, Boulder
2) Pre-Feasibility Mineral Resources	222	33552	Khanda, Gitti, Boulder
3) Inferred mineral Resource	333	Nil	
Total Reserve + Resource		355428	



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D) MINEABLE RESERVE:

Bench height 6m and width 6m has been drawn in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by its bench height to get the volume. Density 2.7 has been taken for tonnage factor. The mineable reserve is given in Table No. 6

Table No.6

Bench Level (mRL)	ROM Volume (cum)	Reserves (Tones)
153	17325	46777
147	19355	52259
Road cutting from 147-141	2592	6998
141	6480	17496
Total	45752	123530

4.0 MINING:

4.1) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

a) Existing Method of mining:

Due to past mining one pit of 40m X30m X 5m deep is developed . Building stone mining in the region is being carried out open cast semi semi-mechanized with drilling and blasting as well as mechanically. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Building stone is being loaded in to trucks & tractors & transported to nearby crushing unit where gitti of different sizes are made as per demand

b) Proposed method of mining:

- It shall be semi-mechanized opencast mine. Excavator L&T (1.2 M³) shall be deployed for the excavation & loading of boulders of Building stone as well as removal of overburden into Tata tippers which shall be transported to clearing the plantation site and in repairing the service roads as well as in making aggregates. Hence there shall be no dumps.
- Excavator L&T shall also be used for breaking big boulder with detachable hammer device to avoid secondary blasting.



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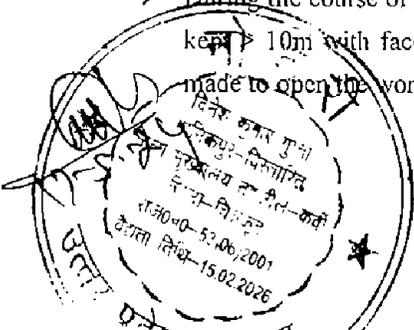
- The soil to be generated in pockets shall be excavated, filled in to tippers and shall be dumped to plantation site. The soil shall be used for the purpose of plantation while waste shall be spread over the approach roads for the maintenance.
- Deep hole Drilling shall be carried out with 110mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by applicant.
- The height of running bench shall not be >3 m whereas width of the bench shall be >10m .
- The bench height & width for closing benches shall be kept 6m with face slopes 70° maintaining overall slope of 45° .
- Applicant shall obtained the permission for deployment of Earth Moving Machinery from The Director, Mines Safety, Varanasi Region, Varanasi, U.P under regulation 106(2) (b) of Mines Act 1961.
- The proposed targeted production **5600M³ or 15120 M.T./annum** is given for Ten years The total excavated mineral will be supplied to the crusher plant as per the market demand which may increase or decrease during the year. Hence it is expected that about **28000 M³ or 75600 M.T.** of production shall be achieved in five years. Indicated quantum of development & tonnage & grade of production for ensuing year/ plan period is expected as in table no.6 (Plate No. 5-9)

Table No.-7

Year	Overburden (cum)	ROM Sand stone (cum)	Saleable Sand stone (MT)	Sub grade mineral	Mineral reject	Ore to overburden ratio
I	Nil	5600	15120	Nil	Nil	Nil
II	Nil	5600	15120	Nil	Nil	Nil
III	Nil	5600	15120	Nil	Nil	Nil
IV	Nil	5600	15120	Nil	Nil	Nil
V	Nil	5600	15120	Nil	Nil	Nil
Total	Nil	28000	75600	Nil	Nil	Nil

- Although , the mining plan is prepared for the sanctioned quantity as per given in LOI 5600M³ or 15120 M.T./annum but, in future, in the interest of the State Development Policy & increased in market demand if, the applicant / lessee wanted to increased the quantity of the mine to its full capacity in that case it can be mine out up to 70% of total geological reserve **355488 M³ i.e 248842 M³ OR 49700M³ /annum**

- During the course of mining, bench height of running face will be kept 3.0m, width of benches shall be kept > 10m with face slope 60°. Haul road having width 6m & gradient 1:16 shall be re oriented & made to open the working pits.



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- The entire leasehold consisting Building stone having no soil cover except, thin cover of red morrum. All the ROM extracted shall be used in making aggregate. Therefore, generation of soil and waste material will be nil & no provision has been given for separate stacking of top soil & waste material. 5% provision of total excavation of sand stone has been considered as mining losses & various & other geological factors on the basis of past mining experience.
- During plan period, 153,147 & part of 141 mRL shall be mined out
- No mining & allied activities shall be carried out with in 7.5m barrier zone
- Apart from the dumps, top soil stack, sub grade stacks etc. shall not be stacked with in 7.5m strip. Only plantation of local species shall be done to develop green belt all along.

C) Year wise Development and Production

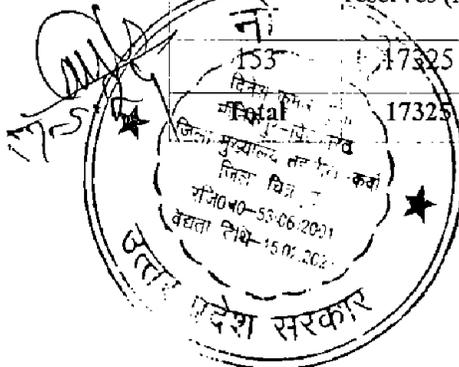
i) Development and Production in Ist Year

- The production target for the year has been kept **5600M³ or 15120 M.T./annum** . To achieve the production, the mining faces will open from 153 mRL top to downward by top slicing open cast semi-mechanized method.
- Before start mining 7.5m safety barrier will be left & Barbed wire fencing all along 7.5m lease boundary shall be erected to avoid any danger.
- Mining will be started from 153mRL by top slicing opencast semi-mechanized method & part of 153mRL bench will be mine out. ROM during road cutting and advancement have been included in total production,
- ROM during road cutting and advancement have been included in total production,
- The maximum advancement of benches shall be from south--west to north-east directions & orientation of benches shall be in all direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6 m, height of benches shall be 6.0m with face slope 60°. The pit position & section showing advancement of benches is shown in **Plate No. 5**
- The table given below shows the face length, face advancement, width, height, volume, & total ROM (tones) at each bench level:

The opening recoverable reserves, ROM of Building stone, saleable quantities of & balance recoverable reserves is as below:

TABLE NO.8

Bench/ Road level(mRL)	Opening recoverable reserves (M ³)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M ³)	Balance recoverable reserve (M ³)
153	17325	25	28	5.5	1.5	5600	11515
Total	17325	25	28	5.5	1.5	5600	11515



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Pit position & pit section showing advancement of benches during the year is shown in Plate No. 5.

ii) Development and Production in IInd Year:

- In this year mining shall be continued at 153 mRL bench and further extended to achieved the production target of 5600 M³ or 15120 M.T/ annum.
- Haul roads shall be maintained at 1:16 gradient & widen up to 6m.
- The maximum advancement of benches shall be from south--west to north-east vice a versa & orientation of benches shall be in same direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60°. The pit position & section showing advancement of benches is shown in Plate No. 6
- The opening recoverable reserves, ROM of Building Stone, Khanda ,gitti, boulder through road construction, saleable quantities of Building stone (Khanda,Gitti, Boulder) & balance recoverable reserves is as below:

TABLE NO.9

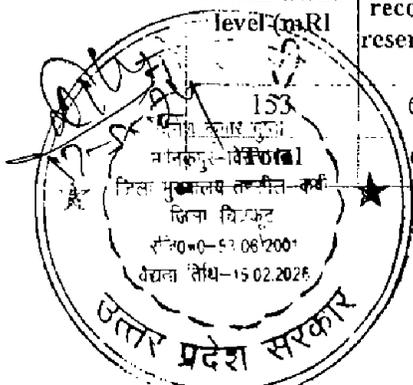
Bench/ Road level (mRL)	Opening recoverable reserves (M ³)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M ³)	Balance recoverable reserve (M ³)
153	11515	24	28	5.5	1.5	5600	6125
Total	11515	24	28	5.5	1.5	5600	6125

iii) Development and Production in IIIrd Year:

- In this year mining shall be continued at 153 mRL bench and further extended to achieved the production target of 5600 M³ or 15120 M.T/ annum..
- Haul roads shall be maintained at 1:16 gradient & widen up to 6m.
- The maximum advancement of benches shall be from south--west to north-east & vice a versa & orientation of benches shall be in same direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60°. The pit position & section showing advancement of benches is shown in Plate No. 7
- The opening recoverable reserves, ROM of Building Stone, Khanda ,gitti, boulder through road construction, saleable quantities of Khanda, Gitti, Boulder & balance recoverable reserves is as below:

TABLE NO.10

Bench/ Road level (mRL)	Opening recoverable reserves (M ³)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M ³)	Balance recoverable reserve (M ³)
153	6125	24	28	5.5	1.5	5600	525
Total	6125	24	28	5.5	1.5	5600	525



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iv) Development and Production in IVth Year:

- Mining shall be continue at 153 mRI bench . 153mRI bench will be mine out to completely
- Again 174 mRI bench will be worked get targeted production of **5600 M³** or **15120 M.T/ annum**
- The maximum advancement of benches shall be from south--west to north-east& vice a versa & orientation of benches shall be in same direction. The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60°. The pit position & section showing advancement of benches is shown in **Plate No. 8**
- The opening recoverable reserves, ROM of Building Stone, Khanda ,gitti, boulder through road construction, saleable quantities of Building stone (Khanda, Gitti, Boulder) & balance recoverable reserves is as below:

TABLE NO.11

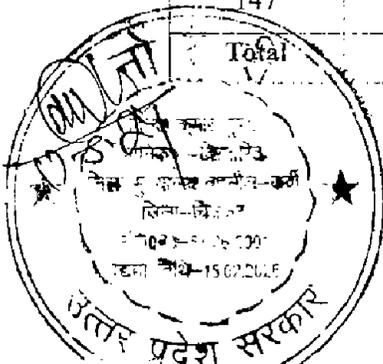
Bench/ Road level (mRI)	Opening recoverable reserves (M ³)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M ³)	Balance recoverable reserve (M ³)
153	525	30	28	5.5	1.5	525	-
147	19355	27	23	5.5	1.5	5075	14280
Total	19880	57	51	11	3.0	5600	14280

v) Development and Production in Vth Year:

- In this year production target **5600 M³** or **15120 /annum.**will be achieved.
- Mining shall be continue at 147 mRI bench & mined out partly.
- The maximum advancement of benches shall be from east to west & vice a versa & orientation of benches shall be in same direction.
- The working face length will be kept 20-30m in staggered manner. The width of closing benches shall be kept 6m, height of benches shall be 6.0m with face slope 60°. The pit position & section showing advancement of benches is shown in **Plate No. 9**
- The opening recoverable reserves, ROM of Building Stone, Khanda ,gitti, boulder through road construction, saleable quantities of Building stone (Khanda,Gitti, Boulder) & balance recoverable reserves is as below:

TABLE NO.12

Bench/ Road level (mRI)	Opening recoverable reserves (M ³)	Length (m)	Width (m)	Height (m)	Swell factor	Extracted ROM (M ³)	Balance recoverable reserve (M ³)
147	14280	30	23	5.5	1.5	5600	8680
Total	14280	30	23	5.5	1.5	5600	8680



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d) Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.

The composite plan & section showing layout of benches are shown in Plate No. 10. Entire lease hold having Granite out crop with no soil cover. The waste to be generated in pockets along the joint plain shall be excavated and shall be use in making aggregates. The soil shall be used for the purpose of plantation while some waste shall be spread over the approach roads for the maintenance during next five years. All quantities of Building stone khanda ,gitti, boulders to be exploited shall be used for making aggregates

e) Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.

It will be fresh allotment & mine shall be fully developed as per mining plan by the end of plan period. The total mineable reserves are 45752 M³ or 123530M.T with proposed rate of production of 5600 M³ or 15120 /annum tons of Building Stone, Khanda ,gitti, boulder per annum. The expected life of mine with above proposed target comes out more than 8(Eight) years

f) Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.

4.2 CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

Exploration as on - Due to past mining one pit of 40m X30m X 5m deep is developed . The location of pits is shown in Plate No. 3.

Exploration during plan period: Proposed to be carried out:

In future the area shall be explored with two bore holes to ascertain the grade & depth persistency of Building stone khanda, gitti, boulders. The year wise future exploration programmed is as below in table - 13

TABLE NO.13

Year	Bore hole	Angle & Depth	Location
I	B-1	Vertical 25m	At the intersection of local coordinates N 18& E 22
II	B-2	Vertical 25m	At the intersection of local coordinates N 89 & E 100

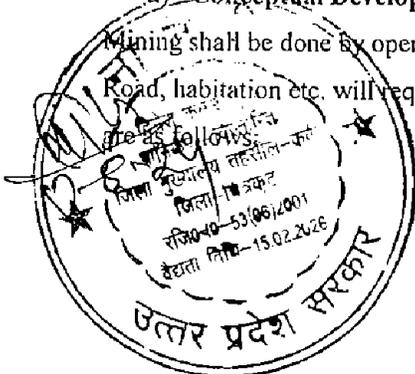
The position of proposed bore hole is shown in Plate No. 3.

a) Ultimate shape & size of pit:

The ultimate shape of pit by the end of conceptual period shall be same as the shape of area except 7.5m barrier. Size by the end of plan period shall be 0.363ha. having length 110 m & average width of 33 m & depth 12m.

a) Conceptual Development:

Mining shall be done by opencast semi-mechanized means confined within ultimate pit limit demarcated. Road, habitation etc. will require diversion from mining area for the safety of workings. Details of the area



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28000M³ OR 75600 quantities of khanda, gitti, boulders shall be exploited by for the period of five years at the rate of 5600 M³ OR 15120 MT/Year & mining pit shall reach up to a depth 06m in five years plan. Therefore five years development composite plan and & conceptual plan have been made separately . The geometry of pit as on date & at the end of plan period & at the end of conceptual period is given below in table no.14

TABLE NO. 14

Period	Pit No	Pit dimension (average in m.)	Shape	Area Broken in ha.
As on date	1	40m X30m X 5m	Irregular	0.12
At the end of plan period		110m x 33 m x 12m	Rectangular e shape	0.363
At the end of conceptual Period		10m x 33 m x 24m	Rectangular shape	0.363

- b) **Plan period:** - Whole the lease area within 7.5m barrier shall be developed in five pit by bench formation during plan periods & dimension of pit will be 110m x 33 m x 12m The depth of the pit will be confined to 147 mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 60 deg. with over all pit slope of 45 deg. 28000M³ OR 75600 Building stone shall be generated during plan period at the rate of 5600 M³ OR 15120 MT/Year . The minor mineral exists within the entire lease area shall be used in making aggregate, therefore generation of waste shall be nil. Worked out area will matured for rehabilitation & plantation shall be done simultaneously. Composite/ Conceptual plan have been prepared in **Plate No.10**
- c) **Conceptual plan:** During conceptual period, Whole the lease area within 7.5m barrier shall be developed in five pit by bench formation during plan periods & dimension of pit will be 10m x 33 m x 24m. The depth of the pit will be confined to 141 mRL. The height & width of benches shall be kept 6.0 m. slope of faces shall be kept 60 deg. with over all pit slope of 45 deg. 45752 M³ or 123530M.T Building stone shall be generated during conceptual period at the rate of 5600 M³ OR 15120 MT/Year . The minor mineral exists within the entire lease area shall be used in making aggregate, therefore generation of waste shall be nil. Worked out area will matured for rehabilitation & plantation shall be done simultaneously. Composite/ Conceptual plan have been prepared in **Plate No.10 & 11**

4.3 Anticipated life of mine

Total mineable reserves as on date are of the tune of 45752 M³ or 123530M.T., with proposed rate of production of 5600 M³ OR 15120 MT/Year of khanda, gitti, boulders per annum .The expected life of mine with above proposed target comes out approximately 8(Eight) years..

4.4 Waste Management:

As stated earlier that entire lease area consists of Building stone (khanda ,gitti, boulders) & further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

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4.5 Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is given below in table no.15

TABLE NO.15

	Area broken (ha.)	Area for rehabilitation of benches (ha.)	Quantities of soil to be spread over the benches for rehabilitation (cum)
As on date	0.12	Nil	Nil
End of plan period	0.363	Nil	Nil
End of conceptual period	0.363	Nil	Nil

Benches 147-141 mRL shall be mine out by the end of conceptual period . Whereas, bottom bench of 141mRL shall be left open to percolate water to recharge local water table.

4.6 Post Mining Land use:

I - Land use -The land use at present, at the end of plan period and at the end of conceptual period is given below in table no.15

TABLE NO.15

Sl. No	Head	At present (ha.)	At the end of plan period (ha.)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	0.12	0.363	0.363
b)	Area fully mined out	Nil	0.363	0.363
c)	Area fully rehabilitated by afforestation	Nil	0.29(outside the mine along the road)	0.29(outside the mine along the road)

Mining will be done up to 141mRL. Outer periphery of mining pit shall be fenced to avoid any danger. The original land use is waste land which can be restored by plantation of local species along the road which will serve the community for food, fodder and fuel to meet their daily demand as well as the greenery of the area will surely enhance the aesthetic beauty of the area. Hence it will be a boon to the people for the region. Ultimately a clean and healthy atmosphere will be developed after scientific and systematic safe extraction of mineral.

II- Dump area: As stated earlier that entire lease area consists of Building stone(khanda ,gitti, boulders) & further persists in depth. All the quantities to be exploited shall be sent to crusher plant outside the area which will be used in making aggregate. Therefore, generation of waste shall be nil & no proposal has been envisaged for its separate dumping at mine side.

Hence there is no provision of dumping at the end of plan period / at the end of conceptual period as given below in table no.16



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TABLE NO. 16

Sl. No	Head	At present (ha.)	At the end of Plan period (ha.)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of conceptual period 147-141 mRL benches shall be mine out by the end of conceptual period for reclamation. Whereas, bottom bench of 141 mRL shall be left open to percolate water to recharge local water table.. Afforestation of local species shall be undertaken over approach road in 3m x 3m grid pattern.

III- Others: The table given below reflects the overall picture of the conceptual plan.

TABLE NO. 17

Sl. No	Head	At present (ha.)	At the end of Plan period (ha.)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	0.03	Nil	0.058
c)	Area under green belt (ie. plantation on area other than dump & backfilled area)	Nil	0.29(outside the mine along the road)	0.29(outside the mine along the road)

Conceptual Plan & section is shown in Plate No.9

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(g) Open Cast Mines:

i) Describe briefly giving salient features of the mode of working (semi-mechanized, semi semi-mechanized, manual):

It will be an opencast semi-mechanized mine. The loading & excavation of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to downwards throughout the formation of benches. The height & width of benches shall be kept 6m with face slope 60°. Approach road having width 6m & gradient 1:16 shall be provided to join the mining faces.

ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to downward. It will be advance from east to west directions & orientation benches shall be in same direction. Approach road shall be produced to each mining faces for transportation of mineral. High faces of pre-existing deep pits shall be protected by leaving in-situ embankment (1m thick) during working towards steep slope.

No waste shall be generated during plan period therefore, no proposed has been for its separate staking.

iii) **Extent of mechanization:**

The requirement of mining equipment is calculated at its maximum production capacity as below:

The maximum level of annual production planned = 5600 M³ or 15120 MT

Daily production required assuming 300 working days = 15120/300 = 51 MT/day

A) Requirement of wagon drill & drill holes:

- | | | |
|-------|--|-----------------------------------|
| i) | Yield per hole with spacing & burden of | = 4 x 2.5 x 6.0 x 2.7 = 162 Tones |
| ii) | Daily production required | = 51 MT |
| iii) | No. of holes to be drilled in one Shift | = 51/162 = 0.31 = 1 No. |
| iv) | Length of each hole with 10% sub grade drilling | = 6.6m. |
| v) | Therefore metreage required to be drilled | = 6.6 x .31 = 2.0 |
| vi) | Expected performance of drills in one shift | = @5m/h = 40m. |
| vii) | Therefore number of drills required for production | = 2.0/40 = 0.05 Say = 1 |
| viii) | Total number of Wagon drill drills to be required | = 1 nos. (Occasionally) |

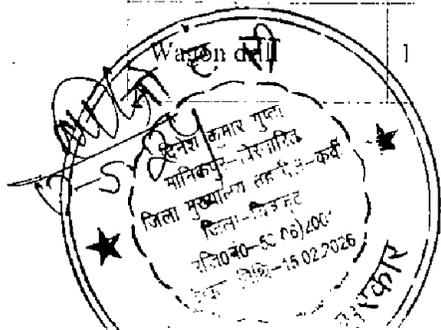
B) Requirement of Compressors:

One compressor with drill of about 460 cfm will be sufficient to meet the present requirement.

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
Compressor	1	N.A.	450 cfm	I.G 450	Disel Compressor
Wagon drill	1	4.5" (110mm)	-	Atlas Capco	disel

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C) Excavator:

Loading capacity of excavator	-	351 cum x 2.7
per shift	-	1000 tonnes
Operating shift per day	-	1000 x 1 = 1000 tonnes
No. of operating days per annum	-	300
Annual loading capacity of excavator	-	300 x 1000 = 300000 tonnes
		= 3 lac tonnes
Maximum Building stone to be handle per annum	-	15120tonnes
Therefore no of excavator required for handling the quantity of Building stone		$= 0.151/3 = 0.05 = 1$

Requirement of Excavator: is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Boom Height	Boom Length	Make/model	Motive/Diesel
Excavator	1	1.2 m ³	2.220m	6.782m	L & T 130 OR Hundai-210	70-80 ltrs/ day

D) Requirement of tippers (10 tonners)

Requirement of tippers for the transport of overburden is work out as follows:

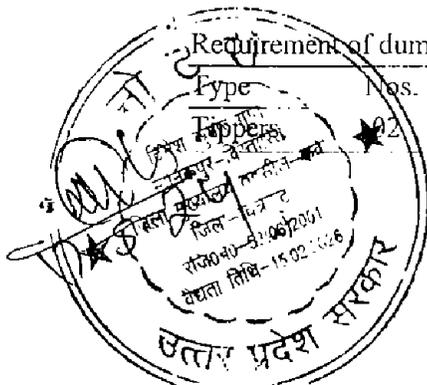
- i) To & fro journey time: from mine area to mine road
To & fro journey on 800 m. mine road @ 10 Km/hr = 5 min.
- ii) Scooping and waiting = 2 min.
- iii) Loading = 2 min.
- iv) To & fro journey = 5 min.
- v) Turning and unloading = 2 min.
- vi) Therefore total cycle time = 16 min.

Requirement of Tippers:

Crusher stone to be transported per day	= 51 MT
Cycle time of Tippers	= 16 min.
Therefore round trips per hour	= 60/16 = 4
Average load carried per round per trip	= 10 MT
Therefore average carrying capacity per Tippers per hour.	= 4.0 x 10 = 40 MT
Therefore average carrying capacity per Tippers one shift	= 40 x 8 = 320 MT
Therefore total no. of Tippers required	= 51/320 = 0.15 = 1
Standby dumpers	= 1
Therefore total requirement of Tippers	= 2

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	02	10 tonnes	407 Tata	Diesel



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5.0 Blasting:

- (a) As mentioned earlier the mine will be worked mechanically and blasting will be done by wagon drill holes (4.5" dia). Initially 3 m height sub benches shall be developed which shall be converted in 6m high bench. Wagon drill holes will be drilled as below:

Hole depth	:	6 m.
Spacing	:	4 m.
Burden	:	2.5 m.
Thus, one hole will give a quantity of about	:	$6 \times 4 \times 2.5 \times 2.7 = 162 \text{ M.T.}$
Excavation required per day (Considering		
Maximum excavation at the end of 1st to Vth year		=51 M.T.

Thus nos. of hole to be drilled and required to be blasted: $51/162=01 \text{ No.}$

These deep holes will be blasted in one round.

- b) The blasting will be undertaken by suitable explosives having comparable density, usually 6-8 cartridge of 220mm will be sufficient in one hole of 6m depth.
- c) The number of holes will be distributed in two working benches. As far as possible single row blasting may be preferred & each hole shall be charged with 600-800gm explosives depending upon the free face available. The direction of face advance & row of drill holes will so proposed that the direction of fly rock material will be expected to fall over the bench.
- c) On the basis past experience in the surrounding area & lithology of rock, the powder factor is expected to be 10 tonnes per kg of explosive. 300 gms. of explosive per hole will be required to reach 10 tonnes per Kg. of powder factor.
- d) Initially it is proposed to install a magazine of capacity about 100 kg. of high explosive along with accessories is expected to serve the purpose.
- e) The Applicant will installed 100 Kg. magazine & 500 detonators with the due permission of Chief Controller of explosive.

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5.1 Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.
6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.
7. Blasting should be done in once round. Blasting of larger rounds, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.
8. Pre shooting of the boulders, instead of plaster shooting, should be continued.
9. Before electric firing, the circuit will be tested by an approved tester.
10. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.
11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.
12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

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6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

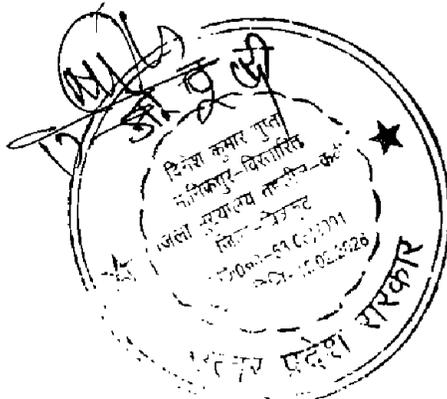
One dug well is situated at north-west of lease area along road side. The top ground level of the surface is 147mRL & water table encountered in the well is about 47 m. deep and the expected depth of water table in the region is about 100mRL.

b) Working expected to be 47m above the water table during plan period. During plan period, the mine working will be confined up to 147mRL. Water table will not be intersected by the mining operations.

c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 141mRL at Plan/conceptual period, hence water table will be not be encountered by mining activities during plan as well as in conceptual period.

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7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

- a) **Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next five years:**

As stated earlier, there is no overburden on the Building stone(khanda ,gitti, boulders) deposit as all the ROM shall be used in making aggregate. Mining has been proposed for the exploitation of Building stone(khanda ,gitti, boulders,) therefore, waste, sub grade mineral rejects shall not be generated during the course of mining.

- b) **Land chosen for disposal of waste with proposed justification.**

No waste shall be generated during mining activities; all the ROM shall be used in making aggregate, therefore no proposal is given for separate stacking of waste material at mine side.

- c) **Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.**

The lease area is barren hilly, undulated terrain having no soil cover, only red colored mouram occurs on top of the deposit & along joint plains with no vegetation. The mouram to be generated in pockets shall be excavated by deployment of an excavator, filled in to tippers and shall be used for clearing of plantation site while waste shall be spread over the approach roads for the maintenance. Therefore disposal and configuration of build of dumps shall not arise during mining period.

8.0 USE OF MINERAL:

The Building stone(khanda ,gitti, boulders) will be used for making the aggregates and road metal massionary stone. The Building stone of lease area is hard, medium to coarse grained grayish in colour showing porphyritic texture.

9.0 OTHER:

- 9a) **Site Services**

The following site services will be provided:

i)	Office	1
ii)	Drinking water shed	2
iii)	Rest shelter	2
iv)	First Aid Centre	1
v)	Store	1
vi)	Blasters Shelters	1



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9b) **Employment Potential**

The mine manager cum mining engineer should a graduate mining engineer holding at least first class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

1.Mines manager/mining engineer	:	1
2.Machanical Engineer(Part Time)	:	1
3.Mines mate / Blaster	:	1
Skilled:		
Excavator Diver	:	1
Dumper Drivers	:	1
Drillers	:	1
Supervisor	:	1
Office Assistant/Dispatch Supervisor	:	1
Semiskilled:		
Time Keeper	:	1
Compressor operator	:	1
Drill operator	:	1
Un-skilled:		
Piece rated workers	:	15
Total:	:	26

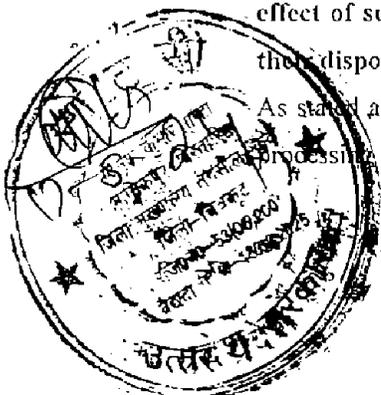
10.0 MINERAL PROCESSING:

- a) If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),

The entire lease area consists of granite exposures with intercalated weathered soil which shall be used in making aggregates therefore, no beneficiation of mineral processing will be required for granite.

- b) Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before the disposal and dealing of excess water from the tailing dam)

As stated above that no beneficiation is required, therefore no tailing or waste disposal from processing plant will be undertaken.



Signature: *[Handwritten Signature]*
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11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(i) Land Use:

The existing land use of the area is almost hundred percent waste land.

The existing land use is given in tabular form:

TABLE NO.18

Sr. No.	Land use	Agriculture land (Hact.)	Forest Land (Hact.)	Barren land (Hact.)	Grazing Land (Hact.)
1	Mining pits Quarry	-	-	0.12	-
2	Approach Road	-	-	0.03	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	0.41	-
	Total	-	-	0.560	-

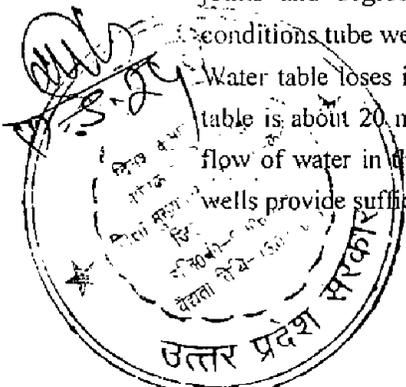
Within 5 km. area, about 40% of land is used for agricultural purposes. The agriculture fields are about 50 to 100 mts. away from the workings. **Plate No.10**

(ii) Water Regime:

No seasonal perennial drainage exists within the lease area, however Ken Nadi flows 3.0 Km. away in west direction and there are several canals within the 5Km periphery. The physiography of lease area is shown in key Plan (Plate No. 2).

District Banda is mainly occupied by Bundelkhand granite in. The granite is dark grey in colour, medium to coarse grained, porphyritic in texture. It is very hard & compact with well developed joints. The joints are open at the surface and persist to about 20 m below land surface. However, beyond 45m these are very tight, thus restricting the storage and movement of ground water. The depth of weathering is as high as 15m in areas where the granite is coarse grained & well jointed. The granite country in the district is traversed by quartz reef and basic dykes. The basic dykes generally occupy topographic depression where as quartz reefs stand out as wall like structure. From the groundwater point of view it is important & act as surface water barriers leading to prominent surface water tanks and also act as ground water barriers. Ground water in granites occurs in joints, fractures planes and in weathered zone mostly under water table conditions and its occurrence is controlled by extent, size and interconnection of joints and degree of weathering which varies from place to place and under favorable conditions tube wells having discharge of 0.5 to 7.8 lps.

Water table loses its significance in Bundelkhand region due to great depth. The depth of water table is about 20 m. below the general ground level. The shear zone and joints which allow the flow of water in the sub surface is dominant, though when tapped in wells, hand pumps & tube wells provide sufficient water round the year.



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(iii) Flora and Fauna:

Shrubs of Karaunda & Ber are found in with in the area. Vegetation and wild life are quite scanty. Trees of Keekar, Neem, Mahua, Jamun, & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalo are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle, and crabs form aquatic life which occur wit in a radius of 5 km. Low shrubs and bushes grow on barren rocky areas of the lease area. No wild life is found within the lease area.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air is good . SPM, SO₂, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place. The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the bore well & supplied in water tankers, which is situated near the crusher area. Numbers of hand pumps are dug in the villages.

(v) Climatic Conditions:**a) Temperature:**

A hot summer and general dryness prevails during the year except, the South west monsoon season. The year may be divided into four seasons. The cold season December to February is followed by hot season from March to middle of June. The period from middle of June to September is the south west monsoon season. October and November are the post monsoon or transition period. The nearest IMD observatory is in Nowgaon.

The normal maximum temperature received during the month of May is 42.3°C to 48.1°C & minimum during the month of January is 7.1°C to 4.3°C the normal annual means maximum & minimum temperature of Banda district is 32.7°C and 18.1°C respectively.

b) Rainfall:

The normal annual rainfall of Banda district is 1068.3 mm. the district receives maximum rainfall during south west monsoon period i.e. June to September. About 90.2% of the annual rainfall received during monsoon season. Only 9.8% of the annual rainfall takes place between October to May period.

c) Humidity:

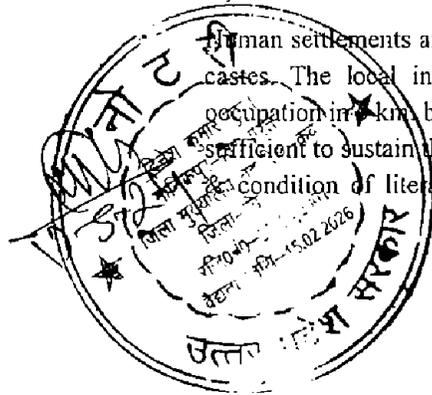
During the south west monsoon season the relative humidity generally exceeds 88% (August) & the rest of the year is drier. The driest part of the year is the summer season, when relative humidity is less than 30%. May is the driest month of the year.

d) Wind velocity :

The Wind velocity is higher during the pre-monsoon period as compared to post monsoon observed during the month of June and minimum 1-8 km/hr. during the month of November. The average annual wind velocity in the district is 4.1 km /hr.

vi) Human Settlement:

Human settlements are distributed in fringes of buffer zone . The inhabitants belong to all the four castes. The local inhabitants are bundels, who speak in bundeli and are farmers. The main occupation in 4 km buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while



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younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor

vii) Occupation:

Agriculture remains the main occupation in this area. Study reveals that within 5Km. radius of lease main crops are Wheat, Gram, Arhar, Alsi, Paddy, Jawar, Maize, Tuar, Urad, Til, & Mustered and about 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Wheat	:	400 Kg per Hact.
Gram	:	300 Kg per Hact.
Arhar	:	400 Kg per Hact.
Alsi	:	150 Kg per Hact.

(viii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(ix) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next five years.

(i) Land use:

The area likely to be degraded due to quarrying, pitting & roads:

The impact on the land form or physiography will be limited to the modification of the slope. The landscape and land use will undergo a radical change due to open cast mining. The impact during plan period is limited as benches will be formed on the already degraded land. Besides these benches, roads will also modify the physiography.

The impact on land use will also be limited. The various modifications due to mining allied & activities during plan period is given below:

TABLE NO.19

Activity	Area Occupied (Hact.) During plan period	At the end of conceptual period (Hact.)
Mining and Existing pits	0.363	0.363
Waste dumps	Nil	Nil
Road	Nil	0.058
Infrastructure facilities	Nil	Nil
Afforestation	0.29(Along approach road)	0.29(Along approach road)
Balance undisturbed land	0.197	0.197
Total	0.560	0.560



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(ii) Air Quality:

It has already been explained that mining will be in a small scale with limited drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due to movement of tippers/tractor trolleys in one shift only, air quality will undergo certain significant change.

However the only cause of concern in future will be SPM content. The daily average SPM is less than 300 micro-gram per meter cube. Considering the mechanized operation for plan period, it is safely believed that SPM content will seldom exceed 400 micro-gram per meter cube. However, if required, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

(iii) Water Quality

It has already been mentioned that water table does not have any relevance in Bundelkhand terrain. The water table in this area is found in the shear zone and is about 20 m. below the ground level. The working during plan period is confined in the already broken area hence no impact on water quality will be observed.

(vi) Noise Level:

It has been explained earlier that proposed mining is open cast mechanized mine. Drilling, blasting, excavators and other equipments even vehicular transport will be deployed for limited time. Therefore noise level too will not show any significant increase.

(v) Vibration level :

It has been mentioned that limited amount of wagon drill & blasting will be performed in one time slot with optimum hole charge under the guidance of skilled blasters therefore, no increase in vibration level is envisaged.

(vi) Water Regime:

The mining is in a small area. There is no perennial drainage within the area therefore no significant impact on surface water will be made. However due to excavation some changes in base flow may occur but then it has been proposed that mining will be done in already excavated area, also that it will not touch the water regime.

(vii) Socio-Economics:

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration of this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed. The activity will also provide indirect employment by way of shopkeepers, dhabas and truck drivers etc.

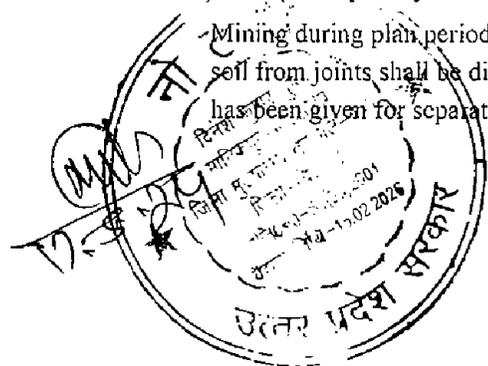
(viii) Historical Monuments etc.:

No historical monuments exist in surrounding & within the lease hold.

(c) Attach an Environmental Management Plan supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).

1. Temporary storage and utilization top soil :

Mining during plan period shall be under taken in rocky terrain having no soil cover. Excavated soil from joints shall be directly transported and spread over the plantation site hence, no proposal has been given for separate stacking of soil.



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Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next five years period:

During plan period, all the benches shall reach the ultimate pit limit. The total exploited granite (khanda , gitti, boulder) shall be transported to crusher plant for making aggregates; therefore no waste shall be generated. During plan period about 0.290 ha. area will be used for plantation purposes along the road.

Programme of afforestation year wise for the initial first five year indicating number of plants with name of species, afforested under different areas in Ha.

Programme of Afforestation:

Outside the mine along the road Area: 210 no. of sapling in 0.290 ha.

TABLE NO.20

Year	Area under plantation (ha.)	No. of sapling	Total No. of sapling
I	0.058	58	58
II	0.058	58	58
III	0.058	58	58
IV	0.058	58	58
V	0.058	58	58
Total	0.290	290	290

The lease area is marked by large exposure of barren land. The lease area is rocky terrain so it is not feasible to undertake the plantation with in lease hold area, plantation will be done outside the lease area along road.

The species recommended for plantation are Ficus religosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactione grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmelos (Ibei), Plantation should be done in large sized 90 cm x 90 cm. pits dug in advance and filled with manure about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh saplings.

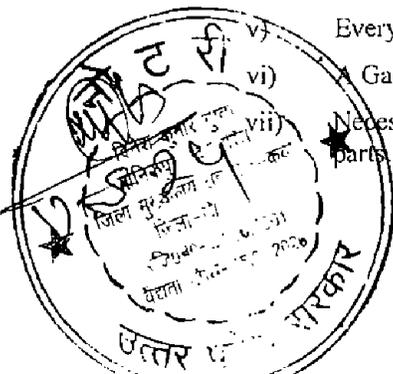
3. Post Plantation Care:

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
 - ii) Plants will be taken care by applying fertilizers and proper wedding etc.
 - iii) Healthy tree species will be recommends for plantation.
 - iv) Fatal saplings will be replaced with new healthy saplings.
- Every saplings will be covered by tree guard to avoid damage through cattle grazing.

v) Gardner or mazdoor should be employed for care.

vi) Necessary arrangement will be provided for watering tree species planted at different parts.



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4. **Stabilization and vegetation of dumps along with inter burden dumps management year wise for initial five years:**

The entire lease area has granite out crops having no waste. therefore generation of waste during next five years shall be nil & no proposal has been envisaged for its separate stacking.

5. **Measures to Control erosion/sedimentation of water courses:**

No drainage of water course will be disturbed due to mining. The lease area consists of granite outcrops & rain water will accumulate in the mining pits which shall be pumped out. As granite is hard rock therefore erosion/ sedimentation along water courses will not arise.

6. **Treatment and disposal of water from mine:**

It has already been mentioned that water table in Bundelkhand plateau due to its great depth shall not encounter during mining therefore, treatment and disposal will not be concern in the mine.

7. **Measures for mining adverse effects on water regime:**

It has already been stated that mining will not interfere with the surface and underground water, however, eventualities shall be taken care of.

8. **Protective measures for ground vibration/air blast caused by blasting:**

As the proposed method of mining is semi-mechanized open cast with limited amount of drilling and blasting shall be done under the supervision of competent experts. So the impact on this aspect would negligible.

9. **Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:**

No such feature exists within 5 km of the lease area.

10. **Socioeconomic beneficiate out of mining:**

The scale of operation is limited with 90% local employment. Hence, some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, truck drivers, shop keepers, dhaba walas etc.

INDRASINGH
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Mr. Deepak Singh
Signature



PROGRESSIVE MINE CLOSURE PLAN

1. INTRODUCTION:

a). Name of Lessee :-

SH.DEEPAK SINGH S/O SH.RAM PAL SINGH,

R/o Akbarpur Banda Road, Bharatkoop, Teh.- Karwi, Distt.- Chitrakoot, U.P.

Mine Owner

SH.DEEPAK SINGH S/O SH.RAM PAL SINGH,

R/o Akbarpur Banda Road, Bharatkoop, Teh.- Karwi, Distt.- Chitrakoot, U.P.

b). Status of Applicant: Private individual

c). Location: Lease area is connected by Banda - Naraini State Highway by metalled road. Paigamberpur is 18 Km then south-west turn after crossing canal for 2.0Km & 250m unmetalled road leads to the area. The lease area is about 21 Km. from Banda. Naraini is about 10 kms away from the area by metalled road. Nearest railway station Khurand is 20 Km. (Plate No.1 &2).

d). Extent of Lease area: 0.56 hact.

e).Type of lease area: The mining lease area is a waste land.

f).Present land use pattern :The existing land use within the lease area is waste land The lease area does not fall under forest land. The existing land use within the lease area is given below

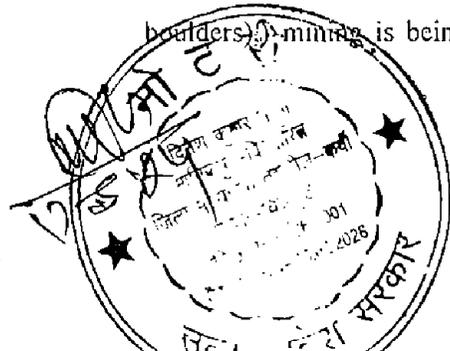
TABLE NO.1

Sr. No.	Land use	Agriculture land (Hact.)	Forest Land (Hact.)	Barren land (Hact.)	Grazing Land (Hact.)
1	Mining pits Quarry	-	-	0.12	-
2	Approach Road	-	-	0.03	-
3	Dumps	-	-	Nil	-
4	Office, Rest Shelter etc.	-	-	Nil	-
5	Balance undisturbed land	-	-	0.41	-
	Total	-	-	0.56	-

g) Method of mining and mineral processing:

a) Existing Method of mining:

Due to past mining one pit of 40m X30m X 5m deep is developed Building stone (Khanda, gitti, boulders) mining is being carried out open cast manually with conventional hand tools with



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M/s Deepak Singh
947196
Proprietor

drilling and blasting. Except dressing, sorting and sizing, no other means of beneficiation carried out at mine. The broken Building stone(Khnda, gitti, boulders.) is being loaded manually in to trucks & tractors trolley& transported to nearby crushing unit where gitti of different sizes are made as per demand.

1.1 Reasons for Closure:

It will be afresh mining lease having contiguous common lease boundary with other lease areas those shall be mined out simultaneously. The progressive mine closer plan is made to meet the statutory requirement under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963 .

1.2 Statutory Obligations:

At present the progressive mine closure plan is being submitted under Rule 34 (6) & (7) of amended rules of U.P.Minor Mineral (Concession) Rules. The lease area is 0.56 Hact.s .therefore, as per EIA notification dated 14.09.2006 lessee has to obtain the Environmental clearance from SEIAA

As per Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules for every fresh grant/ renewal of mining lease a progressive mine closure plan is required to be submitted in compliance of the aforesaid rule .

1.3 CLOSURE PLAN PREPARATION:

a). Name and address of the Applicant:

**SH.DEEPAK SINGH S/O SH.RAM PAL SINGH,
R/o Akbarpur Banda Road, Bharatkoop, Teh.- Karwi, Distt.- Chitrakoot, U.P.**

b). Name, address & Registration No of R.Q.P.:

Mr.Indra Singh, RQP/UPDGM/011/2019 (Annexure No. 3).

9-B/205 VrindavanYojana,Rai Barely Road

Lucknow-226025

Mobile No. 9415022193

Email: singhindra66@gmail.com

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore, copy of resolution of the executing agency has not been given.



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2.0. Mine Description:**2.1. Topography & Geology:**

The 5.0 Km. buffer zone of the area lies in Survey of India's Topo sheet No. 63 C/07. The conspicuous feature of topography of the area is elliptically isolated hills with gentler to sudden steep slope. The area is dominated by boulders and in situ outcrops of Bundelkhand granite. The general slope of lease area is from South-west to North-east directions. No seasonal perennial drainage exists within the lease area, however, Ken Nadi flows 4.5 Km. away in west direction. There are several canals drawn from Ken river within the 5Km periphery. The physiography of lease area is shown in key Plan (Plate No. 2).

Due to past mining one pit of 40m X30m X 5m deep is developed. The highest points in the leasehold is 168mRL. in south- west near pillar "B" while lowest 147 mRL. in North-east at pillar. "A". The topography of lease area is shown in Plate No. 3. The general slope of lease area is from South-west to North-east directions

2.2 Reserve categorization:-

The summary of category wise geological reserves with in the area is given below:

TABLE NO.2

Summary of Reserves:

Classification	Code	Quantity (m ³) Recoverable	Grade
A) Mineral Reserves			
1) Proved Mineral Reserves	111	170352	Building stone Gitti, Boulder
2) Probable Mineral Reserves	122	10908	Building stone Gitti, Boulder
B) Remaining Resources			
1) Feasibility Mineral Resources	211	140616	Building stone Gitti, Boulder
2) Pre-Feasibility Mineral Resources	222	33552	Building stone Gitti, Boulder
3) Inferred mineral Resource	333	Nil	
Total Reserve + Resource		355428	

2.3. Mining Method:**b) Proposed method of mining:**

- It shall be semi-mechanized opencast mine. Excavator L&T (1.2 M³) shall be deployed for the excavation & loading of boulders of Building stone as well as removal of overburden into Tata tippers which shall be transported to clearing the plantation site and in repairing the service roads as well as in making aggregates. Hence there shall be no dumps.



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- Excavator L&T shall also be used for breaking big boulder with detachable hammer device to avoid secondary blasting.
- The soil to be generated in pockets shall be excavated, filled in to tippers and shall be dumped to plantation site. The soil shall be used for the purpose of plantation while waste shall be spread over the approach roads for the maintenance.
- Deep hole Drilling shall be carried out with 110mm. dia Atlas capco & blasting shall be carried out with slurry explosives according to condition imply and shall be executed by competent qualified person employed by applicant.
- The height of running bench shall not be >3 m whereas width of the bench shall be >10m .
- The bench height & width for closing benches shall be kept 6m with face slopes 70° maintaining overall slope of 45° .
- Applicant shall obtained the permission for deployment of Earth Moving Machinery form The Director, Mines Safety, Varanasi Region, Varanasi, U.P under regulation 106(2) (b) of Mines Act 1961.
- The proposed targeted production **5600M³ or 15120 M.T./annum** is given for Ten years The total excavated mineral will be supplied to the crusher plant as per the market demand which may increase or decrease during the year. Hence it is expected that about **28000 M³ or 75600 M.T.** of production shall be achieved in five years. Indicated quantum of development & tonnage & grade of production for ensuing year/ plan period is expected as in table no.6 (Plate No. 5-9)

2.4. Mineral Beneficiation:

Mineral Building stone does not required beneficiation in making gitti,& boulders The Building stone gitti,& boulders will be transported to crushing unit and further it will be dispatched to demand site while morram shall be supplied directly to demand site.

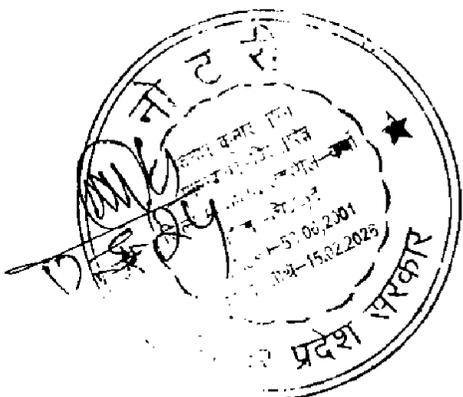
3.0 Review of implementation of mining plan / scheme of mining including five years progressive closure plan up to the final closure of mine:

It will be afresh grant of mining lease hence. review of implementation of mining plan / scheme of mining including progressive closure plan up to the final closure of mine does not arises

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4.0 Closure Plan:

4.1. Mined out land:

The mining has been proposed in already degraded land. Mining faces will advance from south – west to North-east & vice a versa . The height and width of benches will be kept 6.0m, slope of mining faces will be kept 70 deg. and the overall slope of the pit will be kept 45 deg. No waste shall be generated, as all the ROM will be used as aggregate. Since the ore body has vast strike length, the deposit cannot be exhausted in by the end of plan period. Therefore, mature benches of the mine shall be closed progressively. Hence the reclamation will be done only on mature benches by planting local species after the whole deposit shall be exhausted.

The proposals of mined out land & rehabilitated during first five years is given below:

TABLE NO.3

a) Mined out land

Sl.No.	Activities	Area(Hact.)
1.	Area already broken up	0.12
2.	Area already backfilled / reclaimed	Nil

(b)

Sl.No.	Activities	Area(Hact.)
1.	Additional Area proposed to be broken up during next Five year	0.243
2.	Additional area proposed to be backfilled	Nil -
3.	Additional Area proposed to be reclaimed/ rehabilitated in mined out benches & in barrier zone	0.58(Along approach road)

(c)

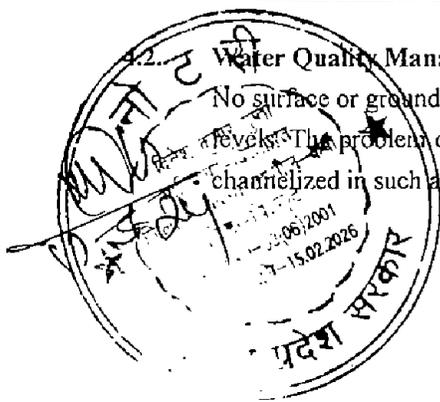
Sl.No.	Activities	Area(Hact.)
1.	Area already occupied by dump	Nil
2.	Additional area to be covered by dumps: i) Top soil Stack ii) Waste dump	Nil Nil
3.	Dump area to be covered by protective measures	Nil

(d)

Sl.No.	Activities	Area(Hact.)
1.	Area already covered under plantation	Nil
2.	Area proposed to be covered under plantation during next Five years Within the lease hold along 7.5m barrier	0.58(Along approach road)

Water Quality Management:

No surface or ground water body exists within the area. The mining is being carried out in upper levels. The problem of ground water pumping will not be there. Only rain water will have to be channelized in such a way it does not carry suspension to natural streams.



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The mining work will usually be confined within gullet driven from south to north and east to west & advancement towards all directions

However, proposal have been furnished for the protection of siltation, sedimentation etc. during heavy showers. 50. long retaining walls of 10m each, having width 1.0m. and height 1.0m. will be made along the slope of the area outside the lease along slope. The retaining walls will avoid the wash off the material during intermittent rains. Further no significant impact on water quality is anticipated as material exposed will be Building stone which is merely reacts with water.

- i) **Hydro geological Study:** In general, the ground water occurs at depth of 20m below the ground level. Water table aquifer in the area is unconfined & is controlled by the joints, fractures and shear zone. Hydro geological study of the area has not been carried out.
- ii) **The water balance Chart:** The mining operations do not require water, except watering the planted areas as well as for sprinkling to suppress the dust during vehicular movement and for the workforce employed at the mine site.

For these purpose approximately 1.992KL water/ day will be consumed in the area.

4.3 Air Quality Management:

Though, no air sample for ascertaining the air quality has been drawn. But on the basis of secondary data it can be well understood that air quality of the region can be considered normal.

It has already been explained that mining shall be carried out mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due to limited movement of tippers, air quality will not undergo any significant change.

No chemical or toxic effluents are made/ discharged in the area during mining operations. Therefore, question of air pollution does not arise.

4.4 Waste Management:

The Building stone inter-mixed weathered soil partings within the host rock are the main components of waste nevertheless, all the quantity of ROM produce shall be used as aggregate. So there will be no waste management.

No toxic and hazardous elements are present in the inter-burden material.

4.5 Top Soil Management:

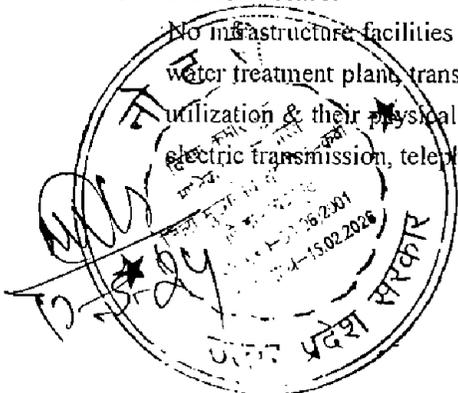
The proposed mining area is rocky terrain having no soil cover therefore, generation of top soil shall be nil. During mining weather soil shall be generated & all the quantities shall be used for the purpose of clearing afforestation site and maintenance of roads.

4.6 Tailing Dam Management:

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. Infrastructure:

No infrastructure facilities like road, aerial ropeway, conveyor belts, power line, building & structure, water treatment plant, transport & water supply sources are present within the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also infrastructural facilities like electric transmission, telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert,



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bridges are not existing within the lease area. So question does not arise for their restoration. A foot track passed within the lease area & lessee shall maintain the foot track during PMCP period.

4.8. Disposal of Mining Machinery:

One excavators with one tippers shall be deployed for excavation, loading of mineral & removal of overburden. The deployment will be hourly basis in a week. Tippers will be deployed for the transportation of OB & mineral. This shall be a fresh grant & there is no question of disposal of mining machineries.

4.9. Safety and Security:

The haul roads will be provided to open the mining faces. The maintenance of haul roads will be under taken periodically. Following provisions will be made.

- i) Helmets to all workers will be provided.
- ii) Disposable respirators, will be provided to all those working in dusty area where dust concentration is very height.
- iii) One pair of safety shoes will be provided to all the workers.
- iv) Safety belts will be provided to all those working at height.
- v) Warning boards & working hours shall be displaced at conspicuous places.
- vi) There will be two opening of entry & exist of mine which will have manual gates & barricade under supervision of two chowkidar.
- vii) An experience Mines Manager will be employed for the supervision of mining operation.
- viii) The mining area shall be properly fenced to avoid any inadvertent entry of any live stock.
- ix) During opencast working, all the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security.

4.10. Disaster Management and Risk Assessment:

Mining of mineral is to be carried by means of semi-mechanized mean. Maximum depth of working has been confined to 09 m (average) from the ground level during plan period & height of benches will be kept 6.0. There is no problem of ground water/ surface water. No causes of disaster have been apprehended during mining activity, but possibility of disaster cannot be ruled out. Therefore all the statutory precautions shall be undertaken into account as per Mines Act, 1952, Mines rules 1955, MMR 1961

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The principles used to priorities work are as follows.

- Priority must be given to human safety and health, where it is seriously threatened.
- Acute problems must be addressed before long-term problems.
- Measures affecting a large population must be given priority over measures benefiting a smaller number of people.

A major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore the first action under the disaster management



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is the identification of risks involved and their priorities. From this risk assessment the identified hazards are as below:

- i). Use of explosives and the blasting operation, inducing vibrations due to blasting is nil.
- ii). Slope Failures in open pit.
- iii). Pit inundation.
- iv). Solid waste generation, their disposal and rehabilitation.
- v). Proper training on the use of equipments.
- vi). Development of green barrier to contain air and noise pollution.

Each parameter is discussed below:

- i). Use of explosive and the blasting operation:

Drilling and blasting will not be undertaken

- ii). Slope failures:

The mining is proposed from top level and gradually advance towards lower levels. 6.0m high & 6m wide of benches with advancement of sub benches 3 m. height with overall 45° slope, an ideal stable slope for Building stone granitic terrain. It is also proposed that when Pit reaches its economical depth, plantation shall be carried out on mined out area which will give more support near to the slope. In that case chances of slope failures will be negligible. However considering for steeper slopes slope failure studies will be undertaken in future.

- iii). Pit inundation:

It is stated earlier that ground water table is quite below the working levels. However the rain water will be accumulated in the pits, which will be pumped out. Problem of inundation of pit will not arise.

- iv). Solid waste generation, their disposal and rehabilitation:

Top soil, waste & sub grade are not to be generated during first five year. All the quantities of waste & sub grade will be used in aggregates & road metal.

- v). Proper training on the use of equipments:

All machineries deployed in the mine shall be examine & tested. However vocational training program will be organize in every week to trained the workers about mine workings.

- vi). Development of Green belt:

The green belt development program will help in:

- Prevention of dust (leaves acts as a co² sink) and screening noise.
- Maintaining ecological balance.
- Increasing aesthetic value. Plantation will be under taken towards the southern slope of the area.

4.11 Care and Maintenance during Temporary Discontinuance:

At the time of temporary discontinuance of mine, notice (as per rule 24 of MCDR 1988 & Reg. 6 of MMR 1961) shall be sent to DGM and mines safety Authorities. Notices shall be accompanied as per Rule 24 of MCDR 1988, vide form No. D-1. All precautionary steps shall be taken into account in respect of care & maintenance

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Proprietor



5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

5.1. About 26 persons shall be employed in the mine. Out of them about 11 persons are skilled in their trade. Rest 15 people has their present occupation is mostly farming. So they all are not going to be affected due to their employment in the mine. They can change over to their present jobs after cessation of the mining operation.

5.2. As per industrial & disputes (Amendments) Act 1976 & also based on further amendments in the year 1984, the following issued are to be considered while closure of any establishment. The provisions of this act are applicable to all industrial establishments employing 100 or more workmen. Therefore the same will be applicable to the mine when more than 100 person are employed.

Total numbers of persons employed in the mine are 26, therefore no retrenchment/ compensation is envisaged.

5.3. There is no satellite occupation. Hence, Not applicable

5.4. Mining is not going to affect as the local people do not reside at the mine site .They only come to the mine for daily earning.

5.5. Mine site does not process facilities & infrastructure (i.e. power, water supply etc. on the expectation of society. Besides it, mine site is not a centre for community development. Therefore the envisaged repercussions on the expectations of society are out of question.

The repercussion seen due to mine closure is that employees may become unemployed. However there basic occupation will not affect due to mining & hence the question of repercussion not expected at this stage.

6.0. Time Scheduling for abandonment:

During first five year about 50m long retaining wall 10m each, having width & height 1.0m respectively will be made along the slop outside the lease area to check the flow of sediments.

The year wise schedule of completion of retaining walls & plantation and road is given below:

TABLE NO.4

Activities	Year					Total
	I	II	III	IV	V	
i) Barbed wire fencing (@Rs 70/m)	-	-	-	-	-	-
ii) Plantation (No. of saplings)	58	58	58	58	58	290
iii) Retaining wall along the slope & nala	10	10	10	10	10	50

Amount to be spent for the implementation of above proposals is given below

TABLE NO.5

Activities	Year					Total amount in Rs.
	I	II	III	IV	V	
i) Barbed wire fencing (@Rs 70/m)	-	-	-	-	-	-
ii) Plantation (@ Rs. 45/ sampling)	2610	2610	2610	2610	2610	13050
iii) Retaining wall along the slope & nala (@Rs 70/m)	700	700	700	700	700	3500
Total	3310	3310	3310	3310	3310	16550



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RQP/UPDGM/10013
M/s. Deepak Singh
— 8/4/2018

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given in the mining plan for first five year period are as under:

TABLE NO.6

Activities	Year					Total	Rate in Rs.	Amount in Rs.	
	I	II	III	IV	V				
i) Barbed wire fencing along							(@Rs 70/m)	-	
ii) Retaining wall along the slope.	10	10	10	10	10	50	(@Rs 70/m)	3500	
) Plantation (No. of saplings)	58	58	58	58	58	290	45/sapling	13050	
Total	Rs. Sixteen Thousand Five hundred fifty only								16550

8.0 Any other information:

Community Development: The expenses incurrance towards the socio-economic development is given below:

TABLE No.-7

Proposed Action Plan Towards socio economic development	Ist to Vth year	
	Expenditure proposed (in Rs.)	Expenditure incurred (in Rs.)
General Development of the area	-	-
i) Housing	1250,000	-
ii) Water Supply	90,000	-
iii) Sanitation	60,000	-
iv) Health, Safety & Medical Facilities	100,000	-
Education & Training	60,000	-
Employment to local inhabitants; Land owner compensation; Supervisor & Headers etc.	1,00,000	-
Public Transportation & Communication	40,000	-
Recreation & other sports activities	40,000	-
Expenditure for environment management	150,000	-
Others (Compensation to land owners)	80,000	-



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ROD/UPDGN/01/2019
Sd/- Deepak Singh
Sd/- Gurn Me

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

TABLE NO.8						
Sl. No.	Head	Area put on use at start of plan (hact.)	Additional requirement during plan period. (hact.)	Total (hact.)	Area considered as fully reclaimed & rehabilitated (hact.)	Net area considered for calculation (hact.)
1.	Area under mining	0.12	0.243	0.363	-	0.363
2.	Storage for top soil	-	-	-	-	-
3.	Overburden/ dump	-	-	-	-	-
4.	Mineral storage	-	-	-	-	-
5.	Infrastructure (Workshop, administrative building etc.)	-	-	-	-	-
6.	Roads	0.03	Nil	Nil	-	-
7.	Railways	-	-	-	-	-
8.	Green Belt (outside lease)	-	0.58	0.58	-	-
9.	Tailing pond	-	-	-	-	-
10.	Effluent Treatment Plant	-	-	-	-	-
11.	Mineral Separation Plant	-	-	-	-	-
12.	Township area	-	-	-	-	-
13.	Others to specify (undisturbed) etc.	-	-	-	-	0.197
Grand Total						0.560

Area to be considered for financial assurance = 0.56Hact. 1.4 Acre.)

It will be B category mine therefore

Financial assurance@Rs.25,000/- per Acre will be applicable.

1.40 X 25,000 = Rs 35000/=

(Rupees Thirty five Thousand only)

However, under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession)

Rules 1963 the minimum amount as a Financial assurance will be Rs. Two Lac.

The lessee will submit financial assurance in the form of bank guarantee of Rs. 2.0lacs to The Directorate, Geology & Mines Lucknow, U.P. at the time of approval .

9.0 Certificate:- Given separately & enclosed.

10.0 Plan & Sections--All the plans & sections are enclosed with Mining Plan.

Date

Place: Lucknow

उत्तर प्रदेश
खानि मंत्रालय
लखनऊ-कब
जिला-मिर्जापुर
दिनांक-06/06/2001
15.02.2026

उत्तर प्रदेश सरकार

INDIA MINING
REGISTRATION 2019

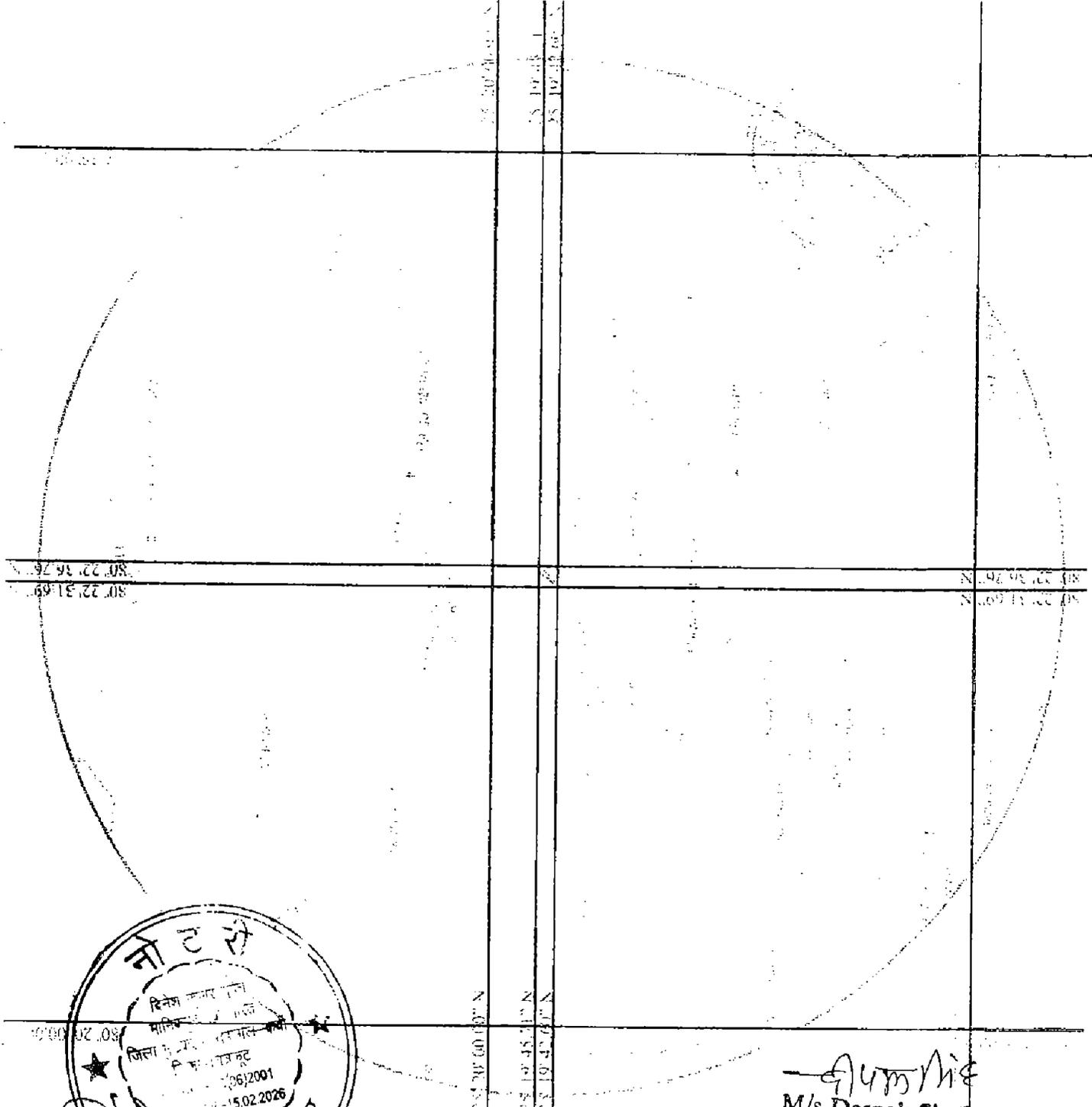
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Sudhakar
Proprietor

LEGENDS	
1	LEASE AREA
2	DRAINAGE
3	ROAD/CART-TRACK ROAD
4	VILLAGE WITH POPULATION
5	CONTOUR
6	RIVER
7	
LANDUSE	
1	AGRICULTURE LAND
2	WASTE LAND

KEY PLAN
 BUILDING STONE(KHANDA, GITTLI BOULDER)
 VILL:-BADOKHAR KHURD,GATA NO.-332.
 KHAND-03,TEH.-NARAINI, DISTT.-BANDA (UP)
 APPLICANT- SH. DEEPAK SINGH
 AREA - 0.56 Ha.
 PREPARED BY :- INDRA SINGH
 GROUP NO. PD./M/0.1/2019
 SIGNATURE [Signature] PLATE NO.-2

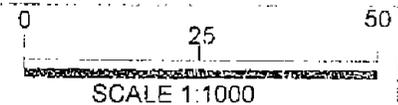
TOPOSHEET INDEX

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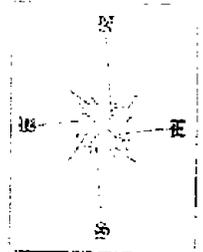


[Signature]
 M/s Deepak Singh

25° 19' 45.71"N
80° 22' 35.17"E



25° 19' 44.45"N
80° 22' 36.76"E



25° 19' 43.47"N
80° 22' 31.69"E

25° 19' 42.60"N
80° 22' 32.61"E

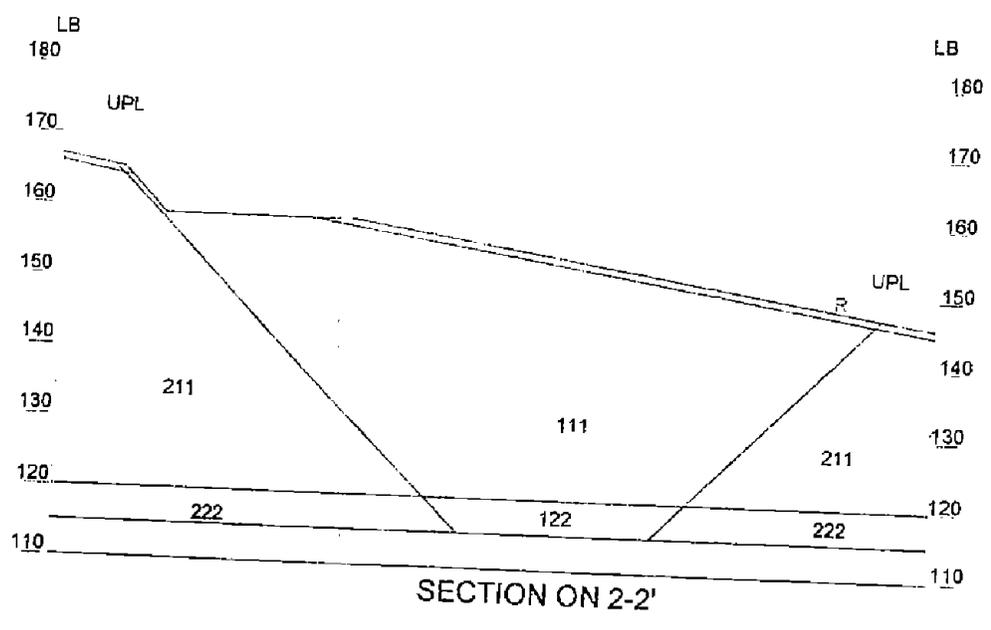
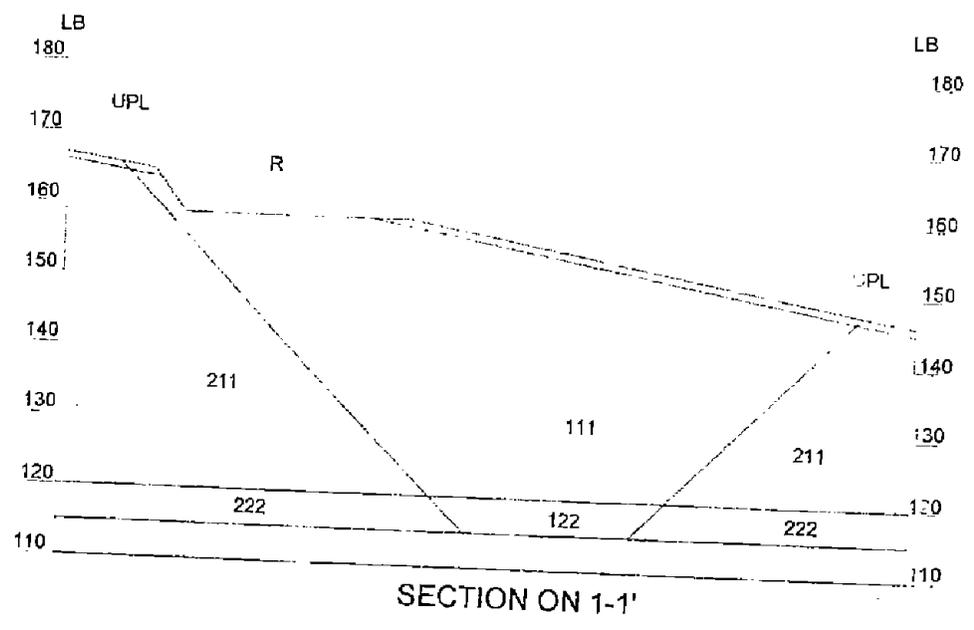
INDEX	
1	LEASE BOUNDARY
2	7.5 M BARRIER/UPL
3	CONTOUR(3M INTERVAL)
4	GPS READING
5	EXISTING PIT
6	HAUL ROAD
7	HIGHEST RL 168
8	LOWEST RL 147

GEOLOGY	
1	MORUM
2	GRANITE
3	BORE HOLE
4	JOINT SET

SURFACE/GEOLOGICAL PLAN		
BUILDING STONE(KHANDA, GITTI, BOULDER)		
VILL.-BADOKHAR KHURD,GATA NO.-332, KHAND-03,TEH.-NARAINI, DISTT.-BANDA (UP)		
APPLICANT- SH. DEEPAK SINGH		
SCALE 1:1000	AREA 0.56 Ha.	DATE OF SURVEY 25-06-2019
PREPARED BY :- INDRA SINGH RQP/UPDGM/011/2019		
SIGNATURE <i>INDRA SINGH</i> PLATE NO.-3		



RQP/UPDGM/011/2019
M/s Deepak Singh



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5		FEASIBILITY MINERAL RESOURCE (211)
6		PRE FEASIBILITY MINERAL RESOURCE (222)

GEOLOGY

1		MORUM
2		GRANITE

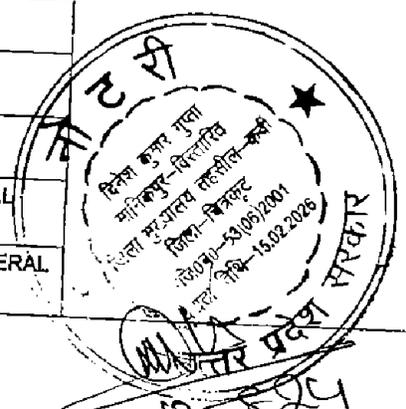
GEOLOGICAL SECTION
 BUILDING STONE(KHANDA, GITTI, BOULDER)
 VILL.-BADOKHAR KHURD, GATA NO.-332,
 KHAND-03, TEH.-NARAINI, DISTT.:-BANDA (UP)

APPLICANT- SH. DEEPAK SINGH

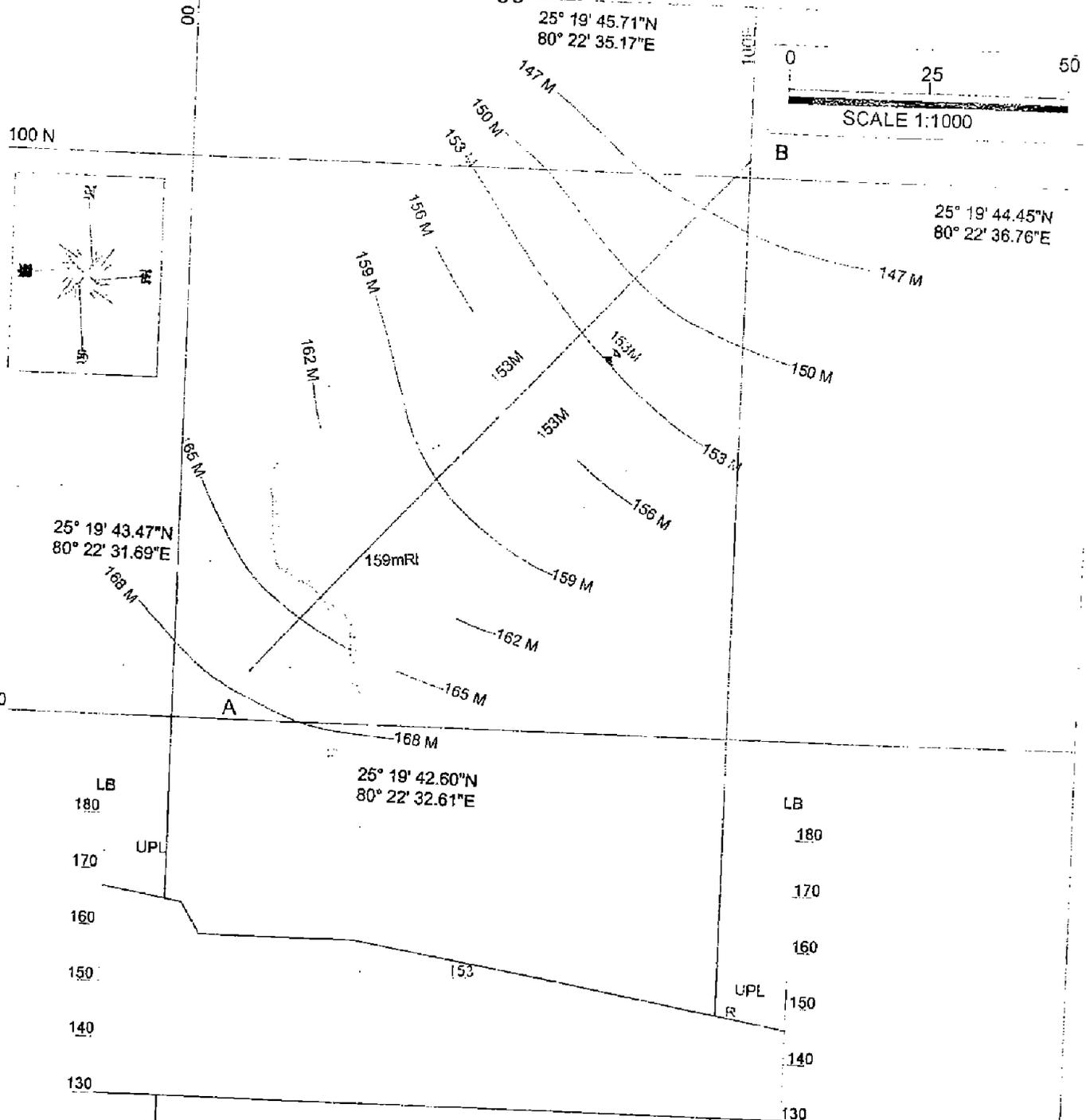
SCALE 1:1000	AREA 0.56 Ha.	DATE OF SURVEY 25-06-2019
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PREPARED BY :- INDRA SINGH
 RQP/UPDGM/011/2019

SIGNATURE PLATE NO.-4
 RQP/UPDGM/011/2019

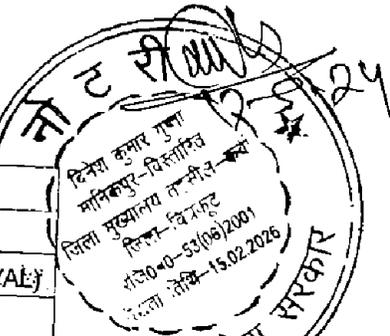


M/s Deepak Singh



SECTION ON A-B

1ST YEAR PLANTATION
1ST YEAR



INDEX

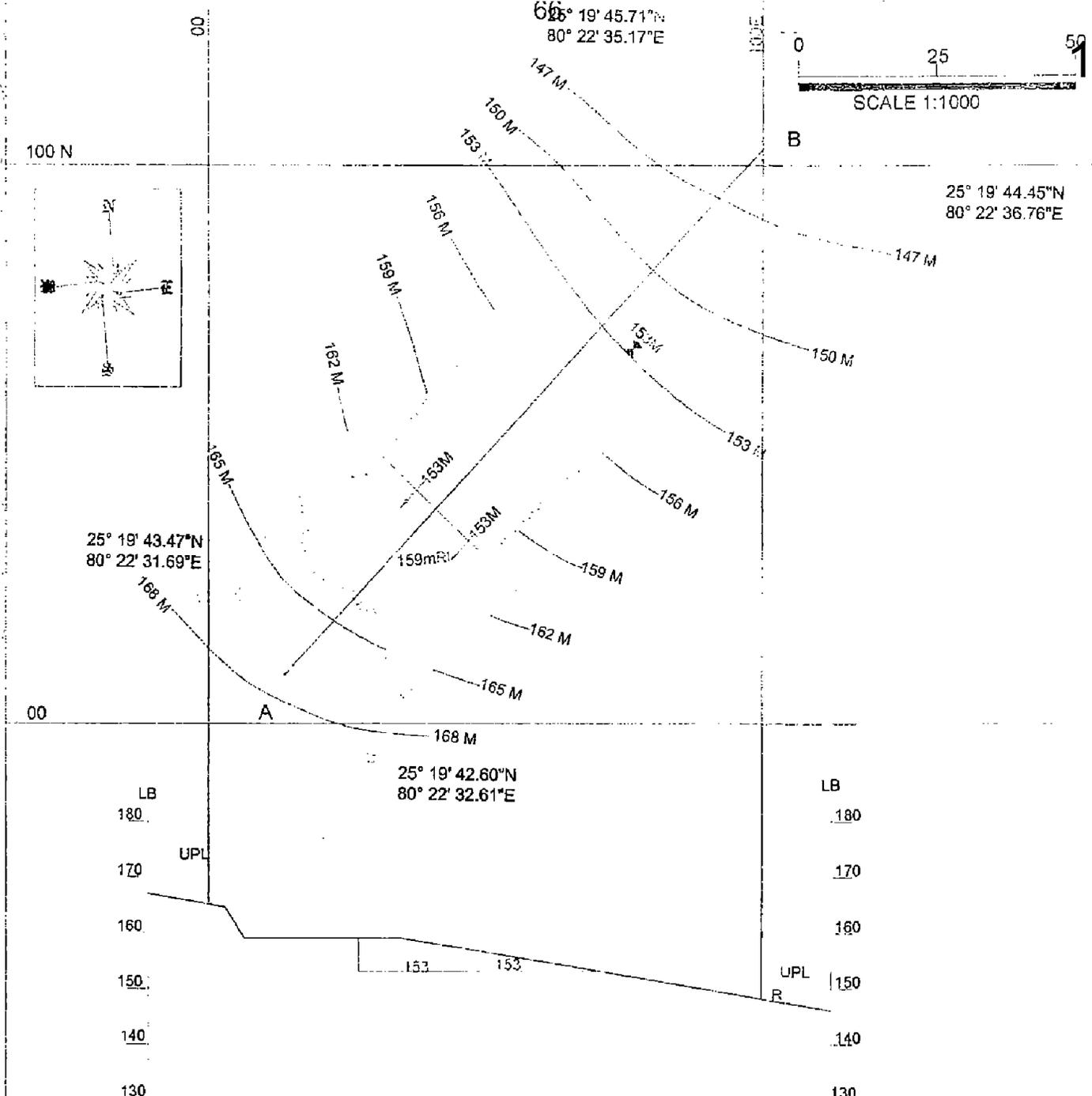
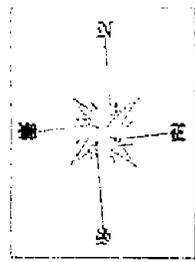
1		LEASE BOUNDARY
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3		CONTOUR(3M INTERVAL)
4		GPS READING
5		EXISTING PIT
6		HAUL ROAD
7		FACE ADVANCEMENT

GEOLOGY	1		MORUM
	2		GRANITE

DEVELOPMENT AT THE END OF 1st YEAR		
BUILDING STONE(KHANDA, GITTI, BOULDER)		
VILL.-BADOKHAR KHURD,GATA NO.-332, KHAND-03,TEH.-NARAINI, DISTT.-BANDA (UP)		
APPLICANT- SH. DEEPAK SINGH		
SCALE 1:1000	AREA 0.56 Ha.	DATE OF SURVEY 25-06-2019
PREPARED BY :- INDRA SINGH RQP/UPDGM/011/2019		
SIGNATURE INDRA SINGH		

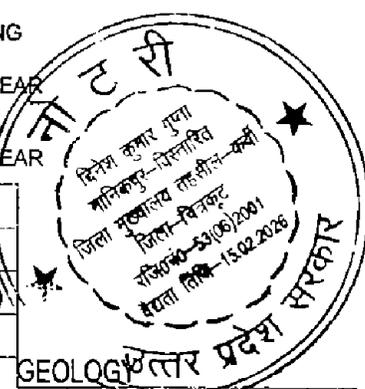
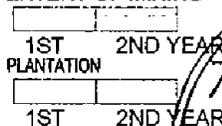
PLATE NO.-5
M/s Deepak Singh

SCALE 1:1000



SECTION ON A-B

EXTENT OF MINING



INDEX

1		LEASE BOUNDARY
2		7.5 M BARRIER/UPL
3		CONTOUR(3M INTERVAL)
4		GPS READING
5		EXISTING PIT
6		HAUL ROAD
7		FACE ADVANCEMENT

1		MORUM
2		GRANITE

DEVELOPMENT AT THE END OF 2nd YEAR

BUILDING STONE(KHANDA, GITTI, BOULDER)
VILL.-BADOKHAR KHURD,GATA NO.-332,
KHAND-03,TEH.-NARAINI, DISTT.-BANDA (UP)

APPLICANT- SH. DEEPAK SINGH

SCALE 1:1000	AREA 0.56 Ha.	DATE OF SURVEY 25-06-2019
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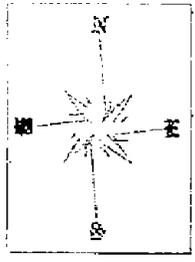
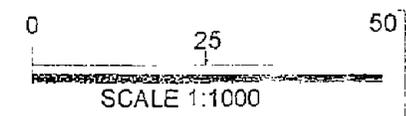
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RQP/UPDGM/011/2019

SIGNATURE PLATE NO.-6

RQP/UPDGM/011/2019 M/s Deepak Singh

Proprietor

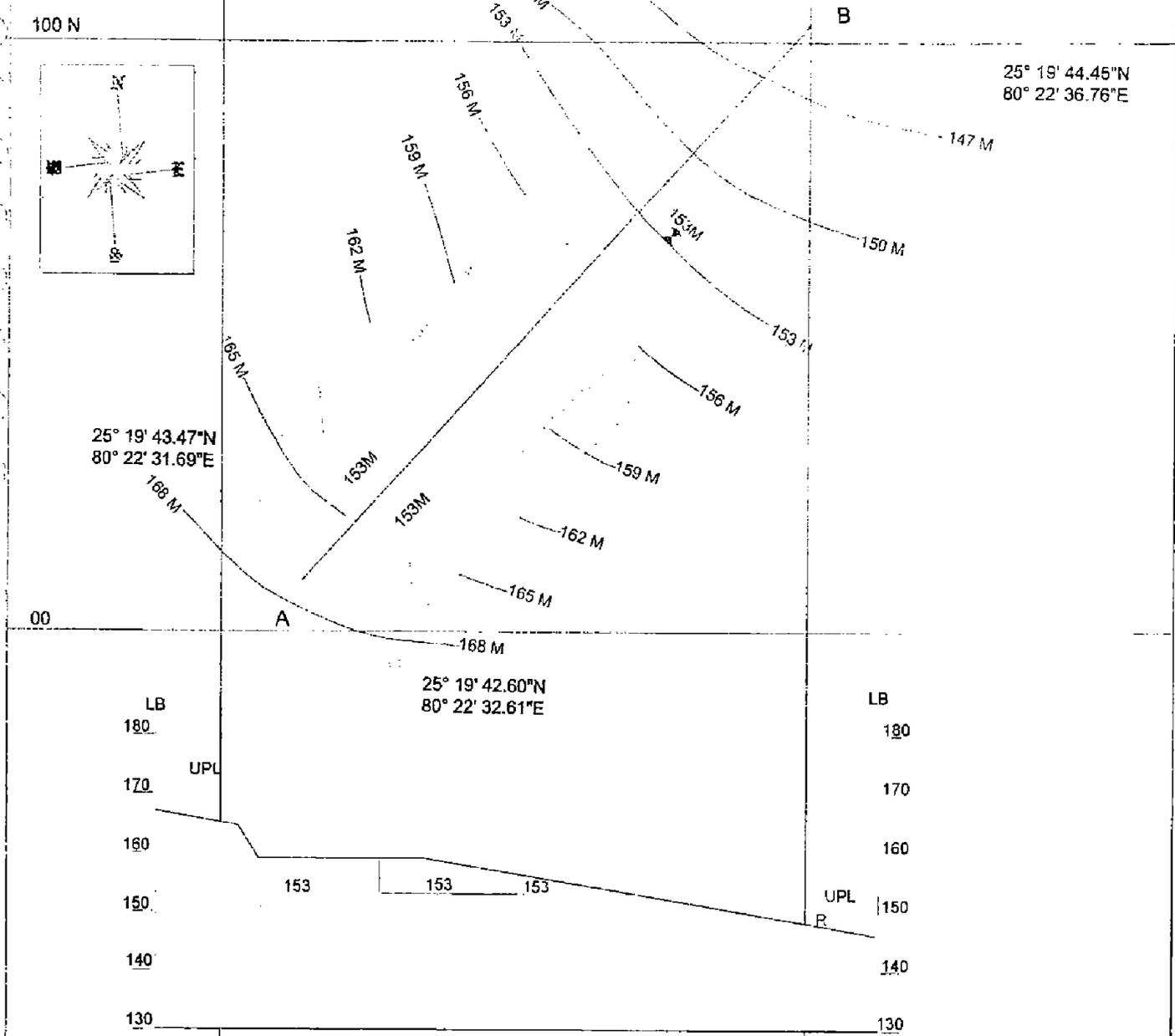
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80° 22' 35.17"E



25° 19' 44.45"N
80° 22' 36.76"E

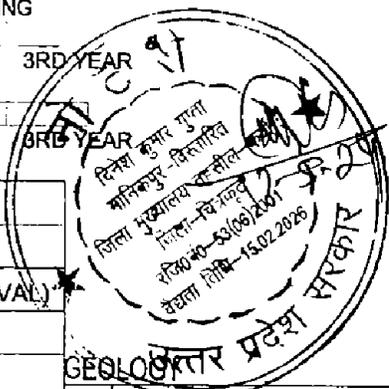
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80° 22' 31.69"E

25° 19' 42.60"N
80° 22' 32.61"E



SECTION ON A-B

EXTENT OF MINING		
1ST	2ND	3RD YEAR
PLANTATION		
1ST	2ND	3RD YEAR



INDEX

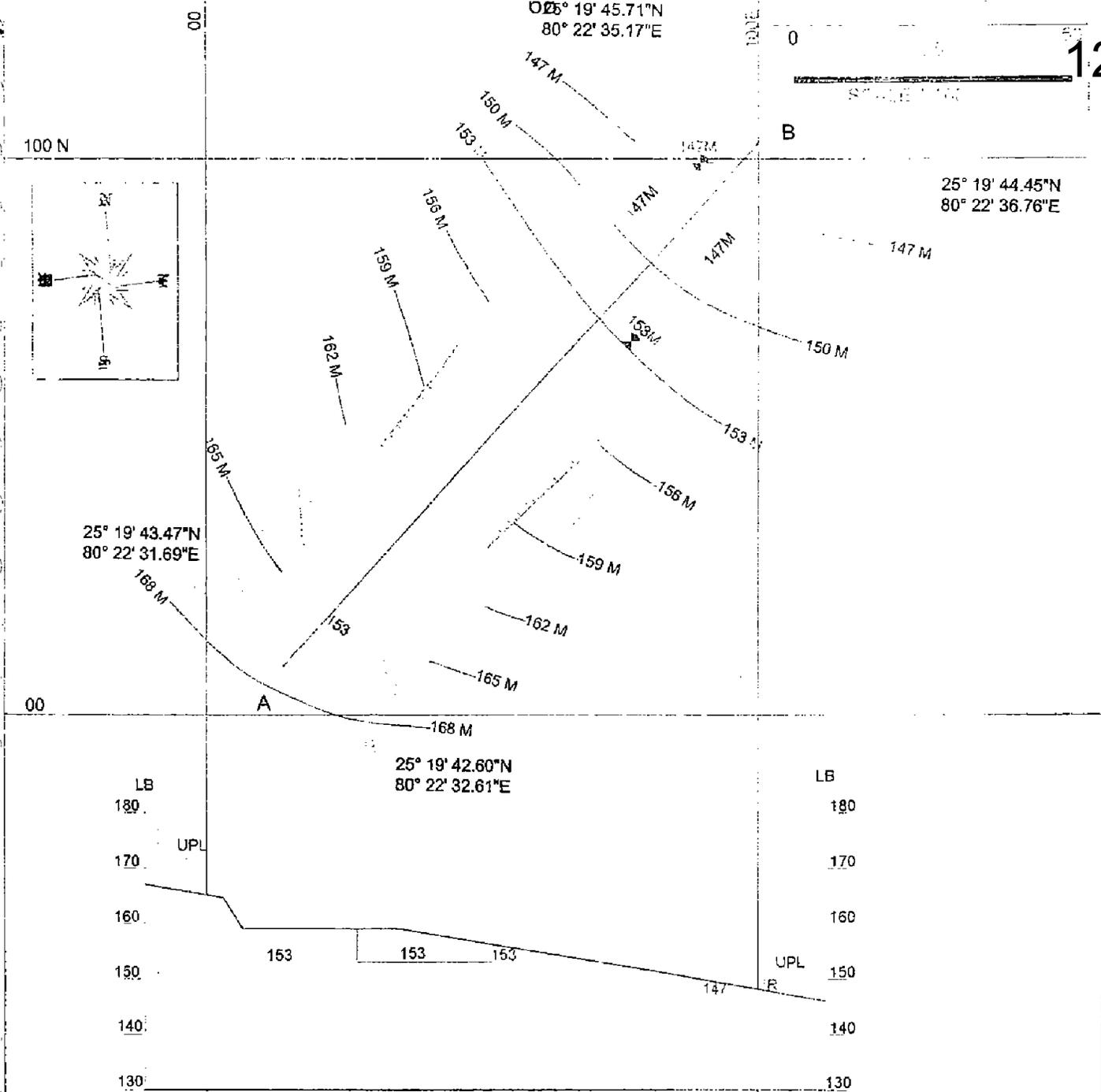
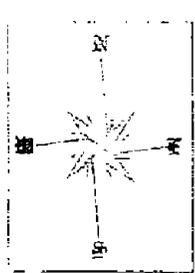
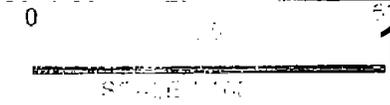
1		LEASE BOUNDARY
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3		CONTOUR(3M INTERVAL)
4		GPS READING
5		EXISTING PIT
6		HAUL ROAD
7		FACE ADVANCEMENT

DEVELOPMENT AT THE END OF 3rd YEAR

BUILDING STONE(KHANDA, GITI, BOULDER) VILL.-BADOKHAR KHURD,GATA NO.-332, KHAND-03,TEH.-NARAINI, DISTT.-BANDA (UP)		
APPLICANT- SH. DEEPAK SINGH		
SCALE 1:1000	AREA 0.56 Ha.	DATE OF SURVEY 25-06-2019
PREPARED BY:- INDRA SINGH RQP/UPDGM/011/2019		
SIGNATURE PLATE NO.-7		

RQP/UPDGM/011/2019
M/s Deepak Singh

025° 19' 45.71"N
80° 22' 35.17"E



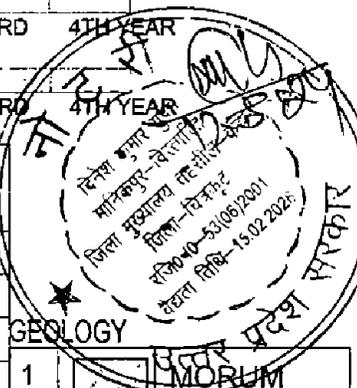
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EXTENT OF MINING

1ST	2ND	3RD	4TH YEAR
PLANTATION			
1ST	2ND	3RD	4TH YEAR

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3		CONTOUR(3M INTERVAL)
4		GPS READING
5		EXISTING PIT
6		HAUL ROAD
7		FACE ADVANCEMENT

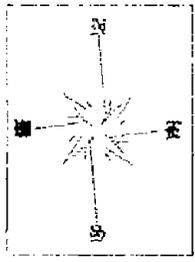
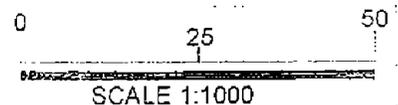


GEOLOGY	
1	GRANITE
2	GRANITE

DEVELOPMENT AT THE END OF 4th YEAR		
BUILDING STONE(KHANDA, GITTI, BOULDER)		
VILL.-BADOKHAR KHURD,GATA NO.-332, KHAND-03,TEH.-NARAINI, DISTT.-BANDA (UP)		
APPLICANT- SH. DEEPAK SINGH		
SCALE 1:1000	AREA 0.56 Ha.	DATE OF SURVEY 25-06-2019
PREPARED BY :- INDRANINGH RQP/UPDGM/011/2019		
SIGNATURE		PLATE NO.-8

INDRANINGH
RQP/UPDGM/011/2019
M/s Deepak Singh
Acting

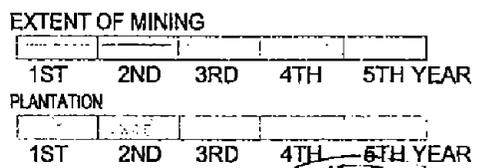
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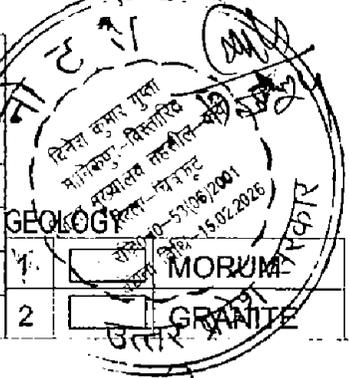
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80° 22' 31.69"E

SECTION ON A-B



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3		CONTOUR(3M INTERVAL)
4		GPS READING
5		EXISTING PIT
6		HAUL ROAD
7		FACE ADVANCEMENT

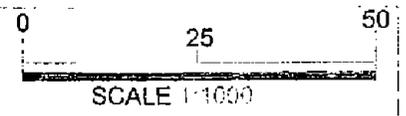


DEVELOPMENT AT THE END OF 5th YEAR

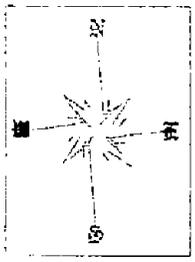
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APPLICANT- SH. DEEPAK SINGH		
SCALE 1:1000	AREA 0.56 Ha.	DATE OF SURVEY 25-08-2019
PREPARED BY :- INDRA SINGH RQP/UPDGM/011/2019		
SIGNATURE		INDRA SINGH PLATE NO.-9

M/s Deepak Singh

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Proprietor



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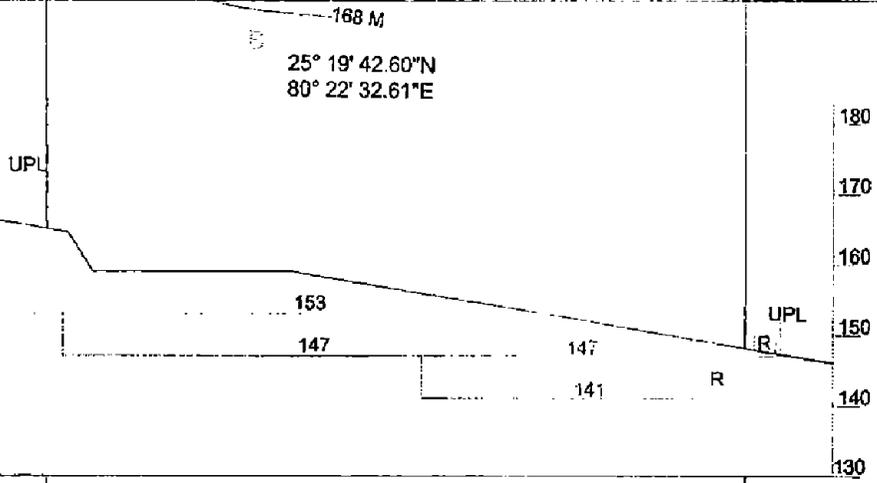
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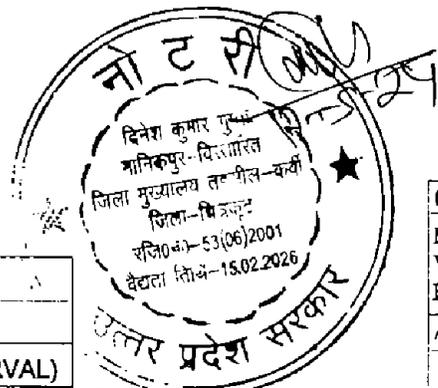
- EXTENT OF MINING**
- PLAN PERIOD
 - CONCEPTUAL PERIOD
 - PLANTATION
 - PLAN PERIOD
 - CONCEPTUAL PERIOD

00

LB
180
170
160
150
140
130



SECTION ON A-B



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1		LEASE BOUNDARY
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3		CONTOUR(3M INTERVAL)
4		GPS READING
5		EXISTING PIT
6		HAUL ROAD

GEOLOGY

1		MORUM
2		GRANITE

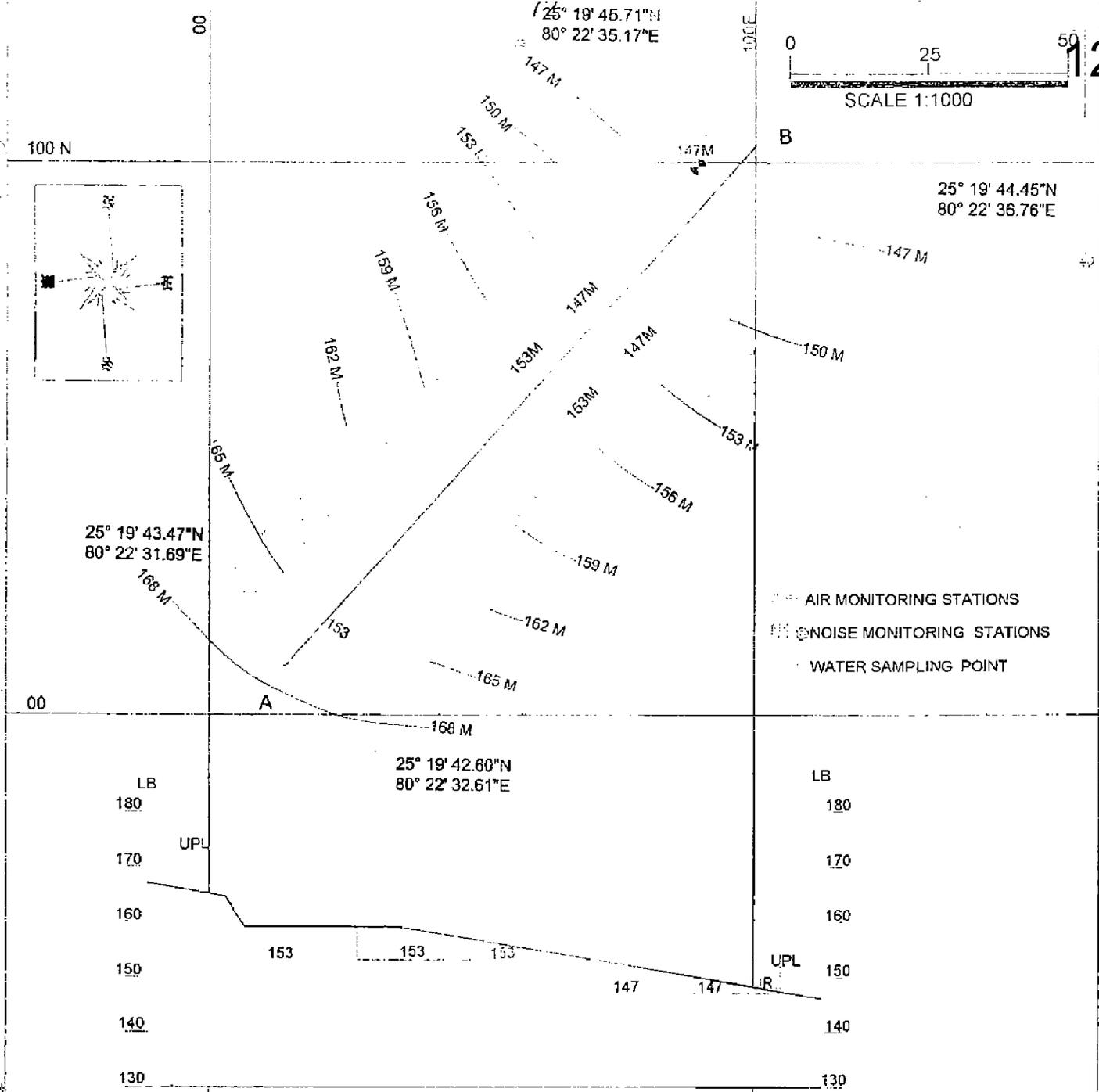
CONCEPTUAL PLAN

BUILDING STONE(KHANDA, GITTI, BOULDER) VILL.-BADOKHAR KHURD,GATA NO.-332, KHAND-03,TEH.-NARAINI, DISTT.-BANDA (UP)		
APPLICANT- SH. DEEPAK SINGH		
SCALE 1:1000	AREA 0.56 Ha.	DATE OF SURVEY 25-06-2019
PREPARED BY :- INDRA SINGH RQP/UPDGM/011/2019		
SIGNATURE INDRA SINGH		PLATE NO.-11

RQP/UPDGM/011/2019

M/s Deepak Singh

Handwritten signature



SECTION ON A-B

EXTENT OF MINING				
	1ST	2ND	3RD	4TH
PLANTATION				

ENVIRONMENT MANAGEMENT PLAN		
BUILDING STONE(KHANDA, GITTI, BOULDER)		
VILL.-BADOKHAR KHURD,GATA NO.-332, KHAND-03,TEH-NARAINI, DISTT.-BANDA (UP)		
APPLICANT- SH. DEEPAK SINGH		
SCALE 1:1000	AREA 0.56 Ha.	DATE OF SURVEY 25-06-2019
PREPARED BY :- INDRA SINGH RQP/UPDGM/011/2019		
SIGNATURE, INDRA SINGH PLATE NO.-12		

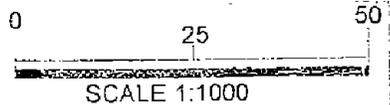
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3	CONTOUR(3M INTERVAL)
4	GPS READING
5	EXISTING PIT
6	HAUL ROAD
7	FACE ADVANCEMENT

GEOLOGY प्रदेश सरकार	
1	MORUM
2	GRANITE

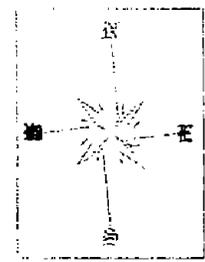


M/s Deepak Singh
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25° 19' 45.71"N
80° 22' 35.17"E



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25° 19' 44.45"N
80° 22' 36.76"E

25° 19' 43.47"N
80° 22' 31.69"E

25° 19' 42.60"N
80° 22' 32.61"E

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LB
180
170
160
150
140
130

LB
180
170
160
150
140
130

SECTION ON A-B

EXTENT OF MINING

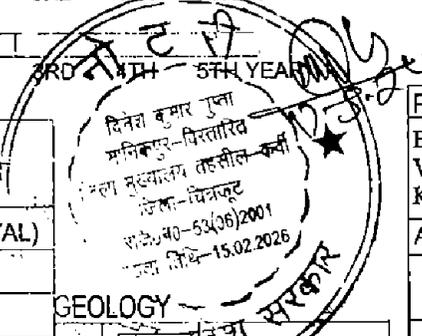
1ST	2ND	3RD	4TH	5TH YEAR
PLANTATION				
1ST	2ND	3RD	4TH	5TH YEAR

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GEOLOGY

1		MORBUM
2		GRANITE



PROGRESSIVE MINE CLOSURE PLAN		
BUILDING STONE(KHANDA, GITTI, BOULDER) VILL.-BADOKHAR KHURD,GATA NO.-332, KHAND-03,TEH.-NARAINI, DISTT.-BANDA (UP)		
APPLICANT- SH. DEEPAK SINGH		
SCALE 1:1000	AREA 0.56 Ha.	DATE OF SURVEY 25-06-2019
PREPARED BY :- INDRA SINGH RQP/UPDGM/011/2019		
SIGNATURE PLATE NO.-13		

M/s Deepak Singh

कार्यालय जिलाधिकारी, बाँदा।

(खनिज अनुभाग)

पत्रांक : 817 / खनिज-30, बाँदा

दिनांक : जून 08, 2019

सहमति-पत्र (लेटर ऑफ इन्टेन्ट)

श्री दीपक सिंह
पुत्र श्री रामपाल सिंह
निवासी-अकबरपुर बाँदा रोड,
भरतकूप, तहसील कर्वी,
जिला चित्रकूट। पिनकोड-210202

भूतत्व एवं खनिकर्म विभाग, उ०प्र०, शासन लखनऊ के शासनादेश संख्या-3236/86-2017 57(सा)/2017 दिनांक 12 दिसम्बर, 2017 व शासनादेश संख्या-2644/86-2018-57(सा०)/2017टीसी दिनांक 17.10.2018 में दिये गये निर्देशानुसार ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से उ०प्र० उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञापित सं०-66/खनिज-30, बाँदा दिनांक 22.02.2019 जारी की गयी। उपरोक्त विज्ञापित के क्रम में आप द्वारा जनपद बाँदा की तहसील नरैनी स्थित ग्राम-बड़ोखर खुर्द के गाटा सं०-332 (खण्ड सं०-3) रकबा 0.56 हे० में मात्रा 5600.00 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज ग्रेनाइट, गिट्टी, खण्डा, बोल्टर हेतु मु० 206.00 रु० प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो कि सर्वाधिक है। जिलाधिकारी महोदय के आदेश दिनांक 25.05.2019 द्वारा उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है। शासनादेश दिनांक 12.12.2017 में बिन्दु सं०-19 के उपबिन्दु (2) में यह प्राविधानित है कि "लेटर आफ इन्टेन्ट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदादाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किस्त अर्थात् पट्टे के प्रथम वर्ष के लिए निर्धारित पट्टा धनराशि का 50 प्रतिशत के समतुल्य धनराशि एम०एस०टी०सी० के ई पेमेन्ट गेटवे पर आर०टी०जी०एस०/एन०ई०एफ०टी० द्वारा लेटर आफ इन्टेन्ट जारी होने के दो कार्य दिवसों के अन्दर जमा किया जाना होगा। उक्त धनराशि जमा करने से पूर्व सफल निविदादाता/बोलीदाता द्वारा जमा प्री बिड अर्नेस्ट मनी समायोजित कर ली जायेगी। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

शासनादेश दिनांक 12.12.2017 में दी गयी शर्तें :-

- (1) प्रथम वर्ष के लिये देय नीलागी धनराशि की गणना 10000 घन मी० को निविदा/नीलामी की दर रूपया घन प्रति मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे की निर्बन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत और स्वाभित्त्व की पहली किरत के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत दो कार्यदिवसों के अन्दर जमा करेगा। बयाने की धनराशि (अर्नेस्ट मनी) प्रथम किरत में समायोजित कर ली जायेगी।



M/s Deepak Singh

Proprietor

(2)

- (4) पट्टाधारक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन कराएगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक-14.09.2006 संपठित अधिसूचना दिनांक 15.01.2016 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
- (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- (7) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।

अतः ई-निविदा सह ई-नीलामी खोले जाने हेतु गठित समिति की संस्तुति दिनांक-25.05.2019 के आधार पर आपके पक्ष में उपरोक्त क्षेत्र की ई-निविदा सह ई-नीलामी चयनित करते हुए निर्देशित किया जाता है कि भारत सरकार के वन, पर्यावरण एवं जलवायु मंत्रालय भारत सरकार की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15 जनवरी 2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से पर्यावरण स्वच्छता प्रमाण-पत्र तथा निदेशक, भूतत्व एवं खनिकर्म उ०प्र० लखनऊ से अनुमोदित खनन योजना प्राप्त कर प्रस्तुत करें। बयाने की धनराशि (अर्नेस्ट मनी) के रूप में दी गयी धनराशि मु० 2,24,000.00 रू० (दो लाख चौबीस हजार रुपये मात्र) का भुगतान किया गया है। शासनादेश दिनांक 12.12.2017 के बिन्दु सं०-19(2) में दिये गये निर्देश के क्रम में बोली में दी गयी धनराशि का 50 प्रतिशत 02 कार्य दिवसों में जमा करना सुनिश्चित करें, यदि नियत अवधि में उक्त धनराशि जमा नहीं की जाती है तो आपके द्वारा जमा की गयी बयाने की धनराशि रू० 2,24,000.00 जब्त कर दी जायेगी, जिसका पूर्ण उत्तर दायित्व आपका होगा।

08.06.19

(संतोष बहादुर सिंह)

अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बाँदा।

पत्रांक व दिनांक तदेव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ।
3. शाखा प्रबन्धक, एम०एस०टी०सी० लिमिटेड, द्वितीय तल सेन्टर कोर्ट बिल्डिंग 5, पार्क रोड हजरतगंज, लखनऊ।

अतः

अपर जिलाधिकारी (वि०/रा०)/
कृते जिलाधिकारी, बाँदा।

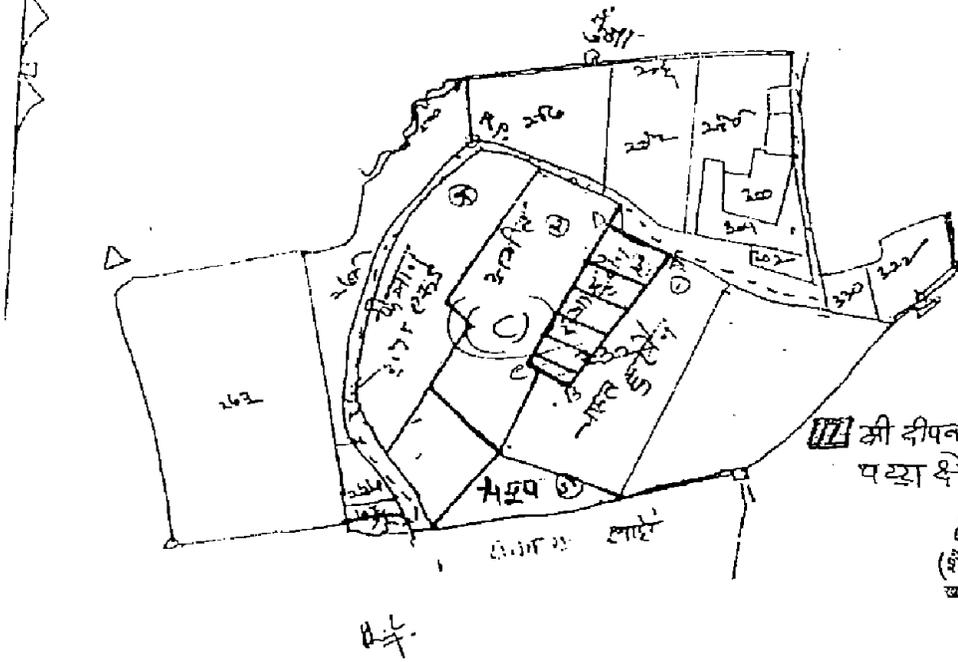
M/s Deepak Singh

Proprietor



Annexure

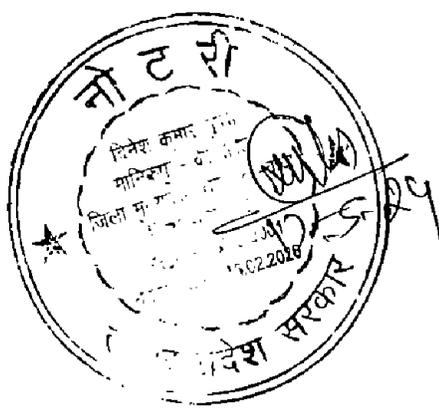
भौतिक नक्शा चित्र उन- वडोकर खुर्द तहसील नरिनी जिला काँटा
पैमाना: १६ इंच = १ मीटर



171 श्री दीपक सिंह के पक्ष में स्वीकृत प
पट्टा कील जसरा सं० 332 (खंड सं०

(शैलेन्द्र सिंह)
खान अधिकारी
बाँदा

M/s Deepak Singh
Proprietor



DIRECTORATE OF GEOLOGY AND MINING, UP



CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules-1964)

SHRI INDRA SINGH S/o SHRI MAHAVIR SINGH.

R/o H.No.-205, Sector 9B, Vrindavan Colony, Raibareilly Road, Lucknow, 226025.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule 34 is here by RECOGNISED as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is RQP/UPDGM/No. 011 /Year 2019
2. This recognition is valid for a period of 05 years from 14-01-2019 to 13-01-2024.
3. His office address is H.No. 205, Sector 9B, Vrindavan Colony, Raibareilly Road, Lucknow, 226025.
4. His mail ID-singhindra66@gmail.com
5. Contact No.-9415022193
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.



Isingh

Specimen Signature of RQP

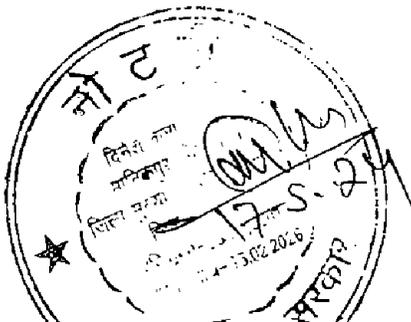
Place: Lucknow

Date: 14.01.2019

(Dr. Roshan Jacob)

Director

Dr. Roshan Jacob
Proprietor



Proforma -1

AUTHORISATION LETTER BY THE LESSEE

I, **Deepak Singh** hereby authorised **Shri Indra Singh.**, Under clause (b) of sub section 2 of section 5 rule 15 of Mineral Conservation & Concession Rues 2016 to prepare Mining Plan & Mine Closer Plan under rule 34(2) of amended rules of U.P. Minor Mineral Concession Rule 1963 in respect of Building Stone (Khanda, Gitti Boulders) **0.56 Hact.** in Village-Girwan, Khasra No.- 332 (**Khand-03**), Tehsil- Naraini, District-Banda, U.P. L.O.I. granted in favour of **SH.DEEPAK SINGH S/O SH.RAM PAL SINGH, R/o Akbarpur Banda Road, Bharatkoop, Teh.- Karwi, Distt.- Chitrakoot, U.P.** for a period of TEN years.

I request, the Director, Directorate of Geology & Mining, Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining Plan. the said recognized person on his following address:

Mr. Indra Singh

9-B/205 Vrindavan Yojana,

Rai Barely Road Lucknow-226025

Mobile No. 9415022193

Email: singhindra66@gmail.com

RQP/UPDGM/011/2019

Applicant

Place: Banda

Date: 25.06.2019

Deepak
(DEEPAK SINGH)
— 4/4/2019
M/s Deepak Singh*

Proprietor



Proforma -2

CERTIFICATE

I Indra Singh hereby certify that-

1. It is also certified that the provisions of Mines Act, Rules and Regulations made there under have been observed in the aforesaid Mining Plan and wherever specific permissions are required the lessee will approach the Director General of Mines Safety (DGMS).
2. It is further certified that the aforesaid Mining Plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with lessee and his representative.
3. It is also certified that the information's furnished in the aforesaid Mining Plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place: Lucknow

Date: 15.07.2019

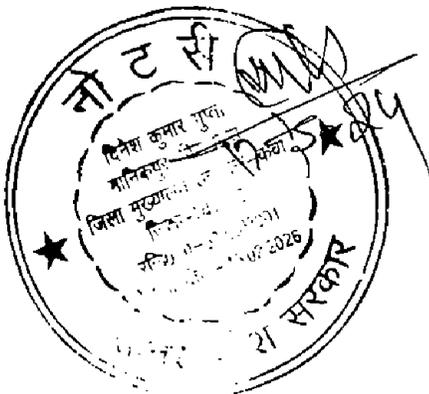
Indra Singh
INDRA SINGH
RQP/UPDGM/011/2019

Name of -RQP Indra Singh

Registration No- RPQ/UPDGM/011/2019

Deepak Singh
M/s Deepak Singh

Proprietor



Proforma -3

CERTIFICATE

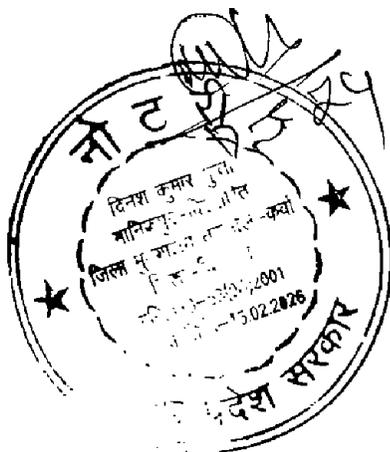
It is certified that the provisions of Mines Act, Rules and Regulations made there under have been observed in the Mining Plan with Mine Closer Plan under rule 34(2) of amended rules of U.P. Minor Mineral Concession Rule 1963 in respect of Building Stone (Khanda, Gitti Boulders) **0.56 Hact.** in Village-Girwan, Khasra No.- 332 (Khand-03), Tehsil-Naraini, District-Banda, U.P. L.O.I. granted in favour of **SH.DEEPAK SINGH S/O SH.RAM PAL SINGH, R/o Akbarpur Banda Road, Bharatkoop, Teh.- Karwi, Distt.- Chitrakoot, U.P.** for a period of TEN years for a period of TEN years. and wherever specific permissions are required, the Lessee will approach the Director General of Mines Safety. Further, the standards as prescribed by DGMS in respect of miner's health will be strictly implemented.

Place: Banda
Date: 16.07.2019

Applicant

Deepak
(DEEPAK SINGH)
—gymic
M/s Deepak Singh

Proprietor



Proforma -4

DECLARATION

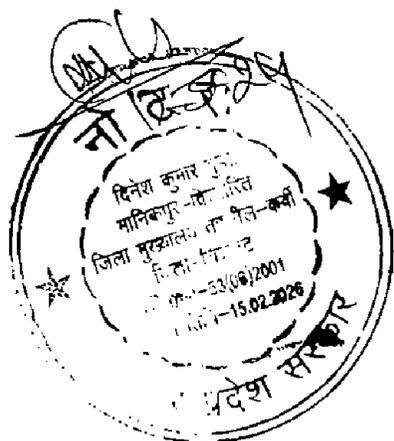
Mining Plan with Mine Closer Plan under rules 34(2) of amended rules of U.P. Minor Mineral Concession Rule 1963 in respect of Building Stone (Khanda, Gitti Boulders) **0.56 Hact.** in Village-Girwan, Khasra No.- 332 (Khand-03), Tehsil- Naraini, District-Banda, U.P. L.O.I. granted in favour of **SH.DEEPAK SINGH S/O SH.RAM PAL SINGH, R/o Akbarpur Banda Road, Bharatkoop, Teh.- Karwi, Distt.- Chitrakoot, U.P.** for a period of TEN years for a period of TEN years.has been prepared in full consultation with me and I understand its contents and agree to implement the same in accordance with law and in case of default the approval would be withdrawn.

Place: Banda
Date: 16.07.2019

Applicant

Deepak
(DEEPAK SINGH)
M/s Deepak Singh

Proprietor



भारत सरकार Govt. of India अमलदायक विभाग Ministry of Labour & Employment उत्तर प्रदेश अमलदायक विभाग Directorate-General of Mines Safety		
NO: 30251143 NZ Varanasi Region Perm 2024 263862		Varanasi, Date: 24/03/2024

प्रेषक,

खान सुरक्षा निदेशक

वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री दीपक सिंह, पुत्र - श्री रामपाल सिंह

मालिक - बड़ोखरखुर्द ग्रेनाइट (गिट्टी, खण्डा, बोल्डर) माईन

(भू० सं०- 332, खण्ड संख्या - 03, क्षेत्र- 0.56 हे०)

निवासी: अकबरपुर बाँदा रोड, भरतकूप, तहसील - कर्वी

जिला- चित्रकूट (उत्तर प्रदेश) 201205

श्रम पहचान संख्या/ (LIN) :- 2540222868

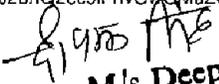
विषय: Permission under Reg.106(2)(b) of the Metalliferous Mines Regulations, 1961, for deployment of Heavy Earth Moving Machineries (HEMM) without deep hole drilling & blasting at Badhokhar khurd Granite (Gitti, Khanda & Boulder) Mine (Gata No. 332, Khand No. 03, Area- 0.56 Hect.) of Shri Deepak Singh.

महोदय,

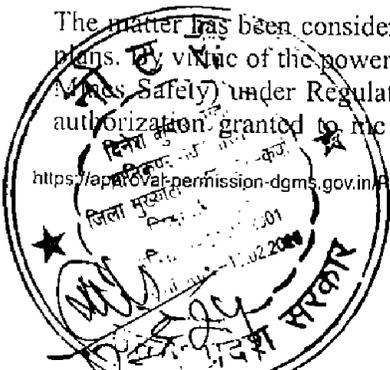
Please refer to your online application ID: 263862 dated 10.03.2024 on the above subject, enclosing therewith Surface Plan No. SBR/MS/SUR/730A/2023 date of Survey 26.08.2023 and Director of Geology & Mining, Govt. of UP's letter No. 658/MP/16 dated 29.07.2019 approving Mining Plan under UP Minor Minerals (Development) Rules 1963.

The matter has been considered in light of information furnished by you in your application and accompanying plans. By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines

<https://approval.permission-dgms.gov.in/PermissionExemptionRelaxation/PEREmailCorrespondence/Inbox?q=e4h%2bhQ2ec9IFnvCwGMa2Og%3d...> 1/13


M/s Deepak Singh

Proprietor



1.9 No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, nallah, etc without obtaining permission in writing form this Directorate under Regulation 127 of the Metalliferous Mines Regulations, 1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

1.10 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable point and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.11 Garland drains of adequate size shall be provided on the surface on the periphery of the opencast workings to divert rain water from flowing into the mine.

1.12 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

1.13 This Directorate shall be informed as soon as the mining operations are commenced in accordance this condition governing and intimation about temporary discontinuance or completion of mining operations shall and be sent promptly and in any case not later than one month thereof.

2.0 OPENCAST WORKINGS:

2.1 Height and Width of Benches

2.1.1 The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

2.1.2 The quarrying operation shall be conducted from top downwards only and no men & machines shall be deployed at the bottom of high bench if any.

2.1.3 Width of any bench shall not be less than (i) the width of the widest machine plying on the bench plus 2.0 metres, or (ii) three times the width of the largest truck/tipper plus 5.0 metres if trucks/tippers ply on the bench, or (iii) the height of the bench, whichever is more.

2.1.4 The slope of the benches formed to work the mine shall not exceed 60° from horizontal.

2.1.5 When persons are employed within 10 m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.1.6 Plying of HEMM or tipping trucks on the same bench where men are to work, travel or rest shall be avoided.

2.1.7 Travelling roads for manual work persons separate from the haul roads shall be provided in the mine.

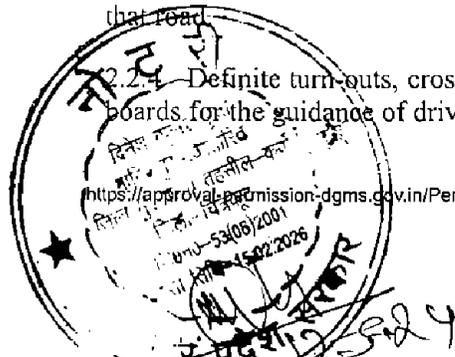
2.2 ROADS FOR TRUCKS AND DUMPERS AND FOR OTHER VEHICLES

2.2.1 All haul roads for trucks/dumpers/mobile machinery shall be maintained in good condition.

2.2.2 Wherever practicable, all haul roads for trucks/dumpers/tippers shall be arranged to provide one-way traffic.

2.2.3 No road shall be of a width less than "three times the width of the largest vehicle plus 5.0m" plying on that road.

2.2.4 Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers.



Signature
M/s Deepak Singh

Proprietor

2.2.5 All corners and bends in haul roads for HEMM/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.6 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than "2 times the width of the largest vehicle plus 3.0m" plying on that road. The lanes shall be separated by a strong divider for up and down traffic.

2.2.7 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place and gradient of ramps over a distance of 10m shall not be steeper than 1 in 10.

2.2.8 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest truck/tipper plying on it, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down.

2.2.9 Warning notices and road signs shall be posted along the haul roads at appropriate places like crossings, curves etc. for guidance of drivers of trucks/tippers. At every curve, a parapet wall or vertical posts shall be provided to help the drivers to keep the trucks/tippers on the track.

2.3 SPOIL BANKS/ OVERBURDEN DUMPS & FENCING AROUND OC WORKINGS

2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden shall not be deposited, beneath transmission, telephone or power lines or within 45m of any other public structure like roads, railways, etc.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means at an angle in excess of its natural angle of repose.

2.3.2(a)The spoil, overburden or debris shall not be deposited within 45m of railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line/road/buildings/structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorised persons from approaching the spoil bank.

2.3.3 No persons shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

2.3.4 The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

3.0 SUPERVISION

3.1(a) A person possessing the qualifications prescribed under Regulation 34 of the Metalliferous Mines Regulations, 1961, shall be appointed as the manager of the mine to look after HEMMs operation.

(b) This permission shall stand revoked as soon as the qualified manager ceases to work in the mine. Deployment of Heavy Earth Moving Machineries (HEMM) shall be suspended in absence of the manager with aforesaid qualification.



Handwritten signature and name: M/s Deepak Singh

Proprietor

(c) The manager shall not be appointed in any other mine in any capacity whatsoever.

3.2 Adequate number of supervisors including duly qualified mine foremen and mining mates shall be appointed to assist the manager. The Manager, mine foremen, and mining mate(s) shall be responsible to see that all work in the mine is carried on in strict compliance of the Mines Act, rules, regulations and the orders made there-under. They shall also supervise transport and loading operations being done by the contractor(s), if any.

3.3 The aggregate horse power of the machinery used in such opencast workings of the mine shall not exceed 500. As per the approved Mining Plan of this mine, number of excavators to be required in this mine is 1 (one). **Hence, not more than one excavator with total horse power not exceeding 200 and equipment attached there to shall be deployed in the mine.**

3.4 The Manager and the Mine Foremen appointed if any shall in particular –

a. make frequent inspections of the areas placed under his charge, check any unsafe conditions/practices in operations being conducted, and shall ensure that all operations are conducted in a safe and efficient manner,

b. not allow any person to work or allow any HEMM to be deployed above or under any overhanging edges or places where there is indication of impending slide, until such danger has been removed,

c. ensure that every person engaged in dressing operations on benches or required to work at height is provided with, and he uses safety belt of a type approved by the Chief Inspector of Mines,

d. ensure that all loose material is removed from high wall(s) before drillers are engaged on the lower bench,

e. ensure that parapet walls/berms/embankments along the haul roads and dump/stock-pile edges are properly maintained,

f. frame a "Code of Traffic Rules & Procedures" for movement of HEMM, and of "Code of Practice" for prevention of injuries to persons engaged at loading and unloading points, in tipping operations on stock piles, dumping of overburden in dump yards, etc., and ensure strict compliance and adherence of the same by all.

g. ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as maybe applicable.

3.5 HEMM/equipments deployed in the mine, including ones deployed through contractual agencies, if any, shall be placed under the charge of an engineer to ensure their adequate inspection, examination, and maintenance in a safe working order.

3.6 The engineer/competent person(s) appointed shall –

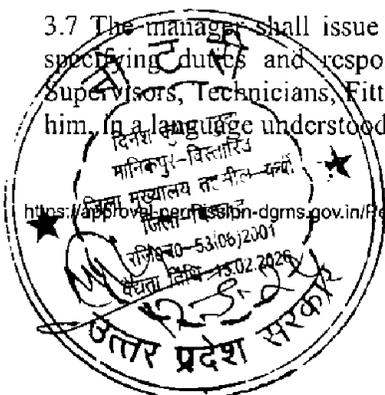
a. inspect & examine all machines and equipments and satisfy himself that they are in sound and safe working order.

b. not allow any machine, equipment to be used, if it is found defective.

c. ensure that every machine/equipment is used in a safe and efficient manner

d. ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.

3.7 The manager shall issue a copy of regulations, rules, bye-laws and orders made there-under and a code specifying duties and responsibilities to all mine-officials, i.e., to Foremen, Mining Mates, Engineer(s), Supervisors, Technicians, Fitters, Mechanics, Machine Operators, helpers, loading supervisors etc., which affect him, in a language understood by them.



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3.8 It shall be the responsibility of the Manager, Foremen, Mining Mates, Engineer(s), and Supervisors to ensure that all persons working in the mine, and those working on machines/equipments etc. work as per the code and all machines and equipments etc. are installed, operated and maintained in safe working condition.

4.0. EXAMINATION, REPAIR & MAINTENANCE OF MACHINES

4.1(a) A code of practice for inspection, examination and repair of all machines and equipment shall be drawn up by the Engineer in consultation with the Manager and implemented. The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

(b) **Every HEMM and drill shall be thoroughly examined by an engineer or a competent person at the commencement of every shift and shall be maintained in good and safe working condition.** The engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine & vehicle paying special attention to the following details -

- i. that the brakes and horn or other warning devices are in working order,
- ii. that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.
- iii. In case of trucks/tippers, special attention shall be paid to safe working order of brakes, steering system, horn, audio-visual reversing alarm, rear view mirrors, head & tail lights, side indicator lamps, hazard lights, and other safety devices prescribed by the manufacturer and circulars issued by DGMS.

iv. He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

(c) A record of examination and maintenance carried out in accordance with the above shall be maintained in a bound paged register, which shall be signed by the competent person or engineer.

4.2(a) **Every machine shall be allocated at least one day in every week for its maintenance, when it shall be thoroughly examined & inspected by a competent person or an engineer, who shall satisfy himself that it is mechanically sound and is in safe and efficient working order, before it is allowed to be re-deployed.**

(b) A report of every maintenance made under clause (a) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by competent person making the inspection and countersigned by the Engineer.

4.3(a) If the engineer or competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

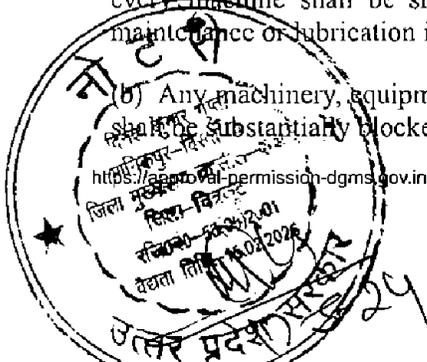
(b) Any defect in any machinery, reported by its operator, shall be promptly attended to.

4.4 Any machinery found to be in an unsafe operating condition shall be tagged at the operator's position; **"Out of Service, Do not Use"** and its use shall be prohibited until the unsafe condition has been corrected.

4.5 All repairs to a machine shall be done at a location which provides a safe place for the persons engaged on repairs.

4.6 (a) Except for testing, trial or adjustment, which must necessarily be done while the machine is in motion, every machine shall be shut down, and positive means taken to prevent its operation, before any repair, maintenance or lubrication is undertaken on it.

(b) Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists, or jacks shall be substantially blocked or cribbed, before men are permitted to work underneath or between the same.



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5.0 DRILLING OF HOLES FOR BLASTING

5.1 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

5.2 All moving parts of the drill shall be adequately guarded and it shall be ensured that such guards remain in place before the machine is put in operation.

5.3 Every drill shall be placed under the charge of a competent person for its operation, duly authorised in writing by the manager, herein called the 'Operator'.

5.4 At the beginning of his shift, the drill operator shall examine the drilling equipment and satisfy himself that-

- (a) all hose connections are in order; and,
- (b) the drill is in safe working condition and all safety devices are in place and functional
- (c) persons keep clear of the drill and drill stem while the drill is in motion;
- (d) persons do not work under suspended tools when tools are removed from the holes,
- (e) all finished drill holes are properly plugged so as avoid possible injury to any one accidentally stepping onto the hole.

5.5 The area where drilling is to be done shall be thoroughly cleaned of loose rocks and debris and position of every hole to be drilled shall be distinctly marked by the shot-firer/blasting officer, so as to be readily seen by the drillers.

5.6 No drilling shall be commenced in an area where blast-holes have been fired, until the blaster has made a thorough examination of all places, including remaining butts of old deep holes, for unexploded charges that the drill rod may strike.

5.7 No drill rod or pick shall be inserted in butts of old holes even if an examination under clause 5.6 has failed to reveal presence of explosives.

5.8 Drilling and charging of holes shall not be carried out in the same area at the same time.

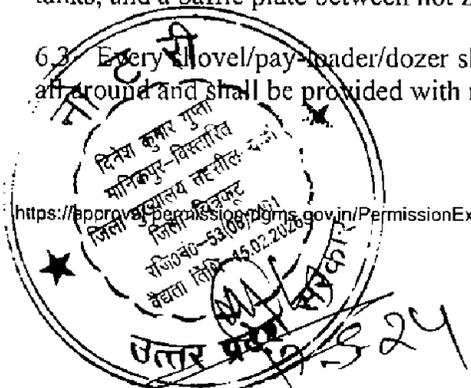
5.9 Drilling operations shall not be carried on simultancously on two benches, at places directly one above the other.

6.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS/ PAYLOADERS/ DOZERS

6.1 Every shovel/pay-loader/dozer shall be provided with all function cut-off switch, efficient warning devices, provisions for limiting hydraulic cylinders, front and rear lights, effective brakes, and seat belt of a type prescribed by the manufacturer at operator's seat.

6.2 To minimize fire hazard, every shovel/pay-loader/dozer shall be equipped with fire resistant hydraulic hoses and fire-resistant sleeves/conduits housing cables/wires, turbo-charger guard, vent valve on top of hydraulic tanks, and a baffle plate between hot zone and cold zone.

6.3 Every shovel/pay-loader/dozer shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with retracting ladder, and suitable portable fire extinguishers.



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- (f) alarm or an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position
- (g) rear view mirrors of adequate size on either side of the vehicle.
- (h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the truck/tipper.
- (i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position;
- (j) efficient horn & side indicator lights;
- (k) efficient head-lights & tail lights, if the truck/tipper/dumper/equipment is required to work beyond day-light hours.
- (l) blinking type of hazard warning lights on all sides of the truck/tipper which, irrespective of engine's running can be switched on in case the truck/tipper down or is stopped/stationed/ parked on haul road or in operational area of other trucks/tippers,
- (m) retro reflective reflectors on all sides.
- (n) speed limiting device to restrict the speed of the tipper/truck to maximum as fixed by the manager,
- (o) propeller shaft guard,
- (p) fire resistant hydraulic hoses in hot zones and fire-resistant sleeves/conduits housing electrical cables/wires,
- (q) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,
- (r) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,

7.2 The audio-visual alarm provided on trucks/tippers shall be of such intensity which is not less than 5dB(A) above the surrounding noise level.

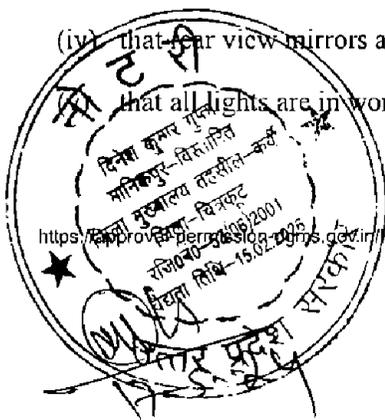
7.3 Every truck/tipper shall be operated by a competent person authorized in writing by the manager herein called the 'operator/driver'.

7.4 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper.

7.5(a) Before commencing work, the driver shall personally check the truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details:

- (i) that all brakes, speed retarder, and steering system are in proper working order;
- (ii) that proper seat and seat belt is provided on driver's/operator's seat
- (iii) that all safety features and warning devices are in working order;
- (iv) that rear view mirrors are provided;

that all lights are in working order, if the vehicle is required to work after day-light hours.



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7.11 In respect of every truck/tipper or class of trucks/tippers, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

8.0 OTHER GENERAL REQUIREMENTS FOR MACHINERY DEPLOYED IN THE MINE

8.1 The stability test of HEMM shall be carried out atleast once in year and after every major overhaul by an independent agency.

8.2 All cranes, including overhead cranes shall be subjected to proof-load test by an agency having expertise in this regard once at least every year and record thereof shall be kept maintained.

8.3 Non-destructive testing of the equipment and of the lifting ropes, sheaves/pulleys, etc., shall be done by an agency having expertise in this regard once at least every year, and record thereof shall be kept maintained.

8.4 All apparatus used as or forming part of the equipment, like pressure vessels, air receivers, etc., shall be subjected to hydraulic test and NDT at intervals not exceeding three years. Such tests shall be done by an agency having expertise in this regard, and record thereof shall be kept maintained.

8.5 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same. The locking ring of every tyre shall be periodically examined and shall also be examined on every instance the tyre is inflated. A record of such examination shall be kept maintained in a bound paged book kept for the purpose, duly signed by the person making the inspection and countersigned by the engineer.

9.0 TESTING OF BRAKES

9.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested atleast once in two weeks, in a manner as indicated below:

(a) **SERVICE BRAKE TEST:** The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

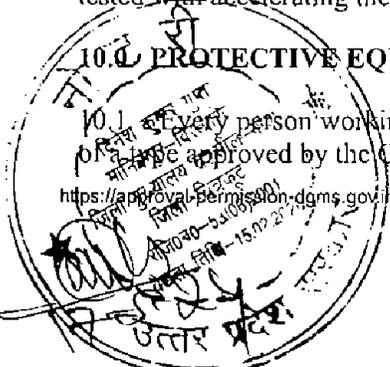
(b) **PARKING BRAKE TEST:** The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

9.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

9.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos. 36/1972, 03/1981 and 04/2012 i.e. Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300 RPM, 1200 RPM and 1000 RPM respectively.

10.0 PROTECTIVE EQUIPMENT

10.1 Every person working in the mine shall be provided with, and shall use, a helmet and protective footwear as approved by the Chief Inspector of Mines.



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10.2 Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS licence and approved by the Chief Inspector of Mines.

11.0 PRECAUTIONS AGAINST DUST

11.1 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and benches where mobile HEMM, trucks and tippers operate.

11.2 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

12.0 USE OF ELECTRICAL MACHINES/EQUIPMENT

12.1 No electrically operated machine, equipment or accessory shall be energised, commissioned and used without prior approval of the competent authority under the relevant provisions of Central Electricity Authority (Measures Relating to Safety & Electric Supply) Regulations, 2010.

13.0 GENERAL

13.1 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS {Tech.} Circular No.18 of 1975 may be followed.

13.2 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

13.3 Contractor's workers employed in the mine, if any, shall be provided closer and competent supervision. They shall be provided relevant training and other job related briefings. The drivers of the vehicle belonging to contractors entering the mine premises shall be explained the salient provisions of "Traffic Rules".

13.4 No manual workers shall be employed on any bench and on the next lower bench where HEMM is deployed. They shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.

13.5 Stipulations of circulars applicable for surface & opencast workings issued and which may be issued by Director General of Mines Safety from time to time shall be complied with.

14.0 Please note that this permission is subject to the following additional conditions:

14.1 In the event of any change in the circumstances connected with this permission/ exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.



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Proprietor

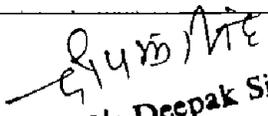
14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106 (2) (b) of MMR, 1961, only, without prejudice to any other provisions of law which may be or may become applicable at any time.

14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

15.0 Unless renewed, this permission/relaxation shall be valid for a period of 5 (five) years from the date of issue of this letter or validity of lease period whichever is earlier.

Your Faithfully

KUMAR RAJIVA KRISHNA (DIRECTOR - VARANASI REGION)


 M/s Deepak Singh
 Proprietor





भारत सरकार/Government of India
श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety

कार्यालय पता 5-2, 639-36 बरहना बिहार कोलको गेट नं० 2 नं० 103 शांतिनगर उत्तर प्रदेश - 221002

संख्या S 29013/BN-37/वा०क्ष०(उ०अ०)/2023/ बादा/ 2930

वाराणसी, दिनांक

23.10.2023

प्रेषक,

खान सुरक्षा निदेशक
वाराणसी क्षेत्र, वाराणसी।

सेवा में,

श्री दीपक सिंह पुत्र श्री रामपाल सिंह
मालिक, बड़ोखर खुर्द (गिट्टी, खण्डा व बोल्टर) खदान
(गारा सं० 332, खण्ड सं० 03, स्कावा - 0.56 हे०)
निवासी : अकबरपुर बांदा रोड, भारतकूप, तहसील - कर्वी
जिला- चित्रकूट (उ० प्र०) 210202
श्रम पहचान संख्या (LIN) :- 2540222868

विषय: जिला- बांदा (उ०प्र०), तहसील-नरैनी, ग्राम- बड़ोखर खुर्द स्थित मालिक- श्री दीपक सिंह की बड़ोखर खुर्द (गिट्टी, खण्डा व बोल्टर) खदान, में खान प्रबंधक की नियुक्ति के संबंध में।

नमोदय,

कृपया उपरोक्त विषय पर इस निदेशालय में दिनांक 06.10.2023 को आपके द्वारा धात्विक खान विनियम, 1961 के प्रथम अनुसूची के अंतर्गत फॉर्म-1 में जमा किए गए नोटिस को संदर्भित करें।

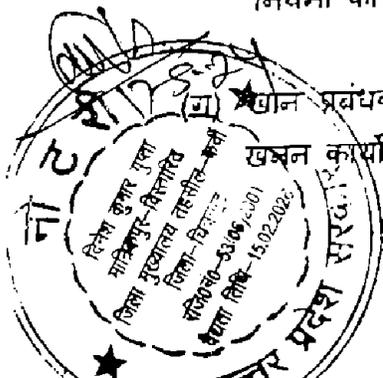
धात्विक खान विनियम, 1961 के प्रथम अनुसूची के अंतर्गत फॉर्म-1 में श्री शुभम सोनी, द्वितीय श्रेणी प्रबंधक, प्रमाण-पत्र धारक (प्रमाण पत्र सं० SMR-E/8297, दिनांक 15.02.2023) को खदान में प्रबंधक के रूप में नियुक्ति किए जाने की सूचना को इस निदेशालय में दर्ज कर ली गयी है।

परन्तु, आपको निम्नलिखित धिन्दुओं की कड़ाई से अनुपालना सुनिश्चित करने हेतु निर्देशित किया जाता है:-

(क) खदान के नक्शे (प्लान सं० SBR/MS/SUR/730B/2023, सर्वे की तिथि 26.08.2023) में दर्शाये गये क्षेत्र A, B, C, D & A के बाहर कोई भी खनन कार्य नहीं किया जायेगा;

(ख) खान अधिनियम, 1952 के प्रावधानों एवं उसके अंतर्गत बने धात्विक खान विनियम, 1961 एवं नियमों का कड़ाई से अनुपालन किया जाएगा;

(ग) खान प्रबंधक के अवकाश या अन्य किसी कारणवश खदान से अनुपस्थित रहने के दौरान समस्त खनन कार्यों को बन्द रखें;



Deepak Singh
M/s Deepak Singh

